DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.15/81 HELD ON 03.11.2015

Please Note

(i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in

(ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.

(iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.

(iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 15/81 of Norms Committee-II for the year 2015-16 was held on 03.11.2015 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri Gajraj Singh, Sr. D.O.	DHI
3.	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
4.	Shri O.P. Sharma, Joint Industrial Adviser	DoC&PC
5.	Shri S.K. Bhatnagar, Dy. Industrial Adviser	MoS
5.	Shri Pradyumna Sahu, FTDO	DGFT

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
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1	**Case No.:13/16/81-ALC2/2011**	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:15.12.2015
	Decision : NC noted that on their request, the company was given 20 days' time to depute their representative for technical discussion with DeitY. NC decided to wait for the comments of DeitY. The case stands deferred to 15.12.2015.			

2	**Case No.:6/9/81-ALC2/2015**	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Approved**
	HQ File :01/81/050/00195/AM16/	RLA File :05/27/040/00370/AM12/	Lic.No/Date:0510313999 10.01.2012	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/119/2015-TSW/2 dated 03.11.2015 as under : 1. Words "of relevant grade and thickness" may be suffixed with the description of import item at Sl. No 1 and its quantity may be allowed as 5250 MT as 1.05 Kgs./Kg. content in the export product taking clue from SION C-2004. RA may take suitable consequential action accordingly.			

3	**Case No.:6/16/81-ALC2/2012**	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date:15.12.2015
	Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments. The case stands deferred to 15.12.2015.			

4	**Case No.:7/25/81-ALC2/2012**	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	Defer Date:15.12.2015
	Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 15.12.2015.			

5	**Case No.:34/24/81-ALC2/2013**	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00422/AM14/	RLA File :05/24/040/00474/AM13/	Lic.No/Date:0510351299 11.04.2013	Defer Date:15.12.2015
	Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 15.12.2015.			

6	**Case No.:13/5/81-ALC2/2013**	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00115/AM14/	RLA File :05/24/040/00030/AM14/	Lic.No/Date:0510353167 03.05.2013	Defer Date:15.12.2015
	Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 15.12.2015.			

7	**Case No.:37/3/81-ALC2/2014**	Party Name:RADIALL INDIA PRIVATE LIMITED,	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Approved**
	HQ File :01/81/050/00134/AM15/	RLA File :07/24/040/00541/AM13/	Lic.No/Date:0710095951 17.06.2013	
	Decision : NC decided to ratify the norms of above AA as per written comments of DeitY vide U.O. No. 17(6)/2014-IPHW dated 27.11.2014 (copy enclosed). RA may take suitable consequential action accordingly.			

8	**Case No.:20/9/81-ALC2/2015**	Party Name:HONDA SIEL POWER PRODUCTS LTD.	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Approved**
	HQ File :01/81/050/00209/AM16/	RLA File :05/23/040/00085/AM14/	Lic.No/Date:0510359362 10.07.2013	
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(177)/2015-TSW(B)/334 dated 23.09.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

9	**Case No.:23/15/81-ALC2/2013**	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:15/81-ALC2/2015	**Status:Deferred**

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			03.11.2015	
	HQ File :01/81/050/00238/AM14/	RLA File :05/24/040/00159/AM14/	Lic.No/Date:0510361579 02.08.2013	Defer Date:15.12.2015
	Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 15.12.2015.			

10	**Case No.:24/24/81-ALC2/2013**	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00412/AM14/	RLA File :05/24/040/00244/AM14/	Lic.No/Date:0510369439 25.10.2013	Defer Date:15.12.2015
	Decision : NC noted that MSME Deficiency letter was issued to the company on 16.10.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply. The case stands deferred 15.12.2015.			

11	**Case No.:73/24/81-ALC2/2013**	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00461/AM14/	RLA File :05/24/040/00295/AM14/	Lic.No/Date:0510371064 14.11.2013	Defer Date:15.12.2015
	Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments. The case stands deferred to 15.12.2015.			

12	**Case No.:11/9/81-ALC2/2015**	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00200/AM16/	RLA File :07/24/040/00255/AM14/	Lic.No/Date:0710099873 22.11.2013	Defer Date:15.12.2015
	Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments. The case stands deferred to 15.12.2015.			

13	**Case No.:28/3/81-ALC2/2014**	Party Name:TEXMACO RAIL & ENGINEERING LIMITED	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Rejected**
	HQ File :01/81/050/00125/AM15/	RLA File :02/24/040/00138/AM14/	Lic.No/Date:0210196856 26.11.2013	

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	Decision : NC noted that company has not replied to DHI DL dated 14.08.2015 and reminder dated 11.09.2015. Since no reply was received form company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.

14	**Case No.:6/24/81-ALC2/2013**	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00394/AM14/	RLA File :04/24/040/00192/AM14/	Lic.No/Date:0410152322 27.11.2013	Defer Date:15.12.2015
	Decision : NC observed that the application has been referred to DoT. NC decided to wait for their comments. The case stands deferred to 15.12.2015.			

15	**Case No.:7/24/81-ALC2/2013**	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00395/AM14/	RLA File :04/24/040/00193/AM14/	Lic.No/Date:0410152323 27.11.2013	Defer Date:15.12.2015
	Decision : NC observed that the application has been referred to DoT. NC decided to wait for their comments. The case stands deferred to 15.12.2015.			

16	**Case No.:54/24/81-ALC2/2013**	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00442/AM14/	RLA File :13/24/040/00037/AM14/	Lic.No/Date:1310045247 03.12.2013	Defer Date:15.12.2015
	Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 15.12.2015.			

17	**Case No.:30/24/81-ALC2/2013**	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00418/AM14/	RLA File :05/24/040/00327/AM14/	Lic.No/Date:0510375028 31.12.2013	Defer Date:15.12.2015
	Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.			

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	The case stands deferred to 15.12.2015.

18	**Case No.:84/24/81-ALC2/2013**	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date:0710101901 04.02.2014	Defer Date:15.12.2015
	Decision : NC observed that the application has been referred to MNRE. NC decided to wait for their comments. The case stands deferred to 15.12.2015.			

19	**Case No.:85/24/81-ALC2/2013**	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date:0710102050 07.02.2014	Defer Date:15.12.2015
	Decision : NC observed that the application has been referred to MNRE. NC decided to wait for their comments. The case stands deferred to 15.12.2015.			

20	**Case No.:14/3/81-ALC2/2014**	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00111/AM15/	RLA File :04/24/040/00272/AM14/	Lic.No/Date:0410156295 17.03.2014	Defer Date:15.12.2015
	Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments. The case stands deferred to 15.12.2015.			

21	**Case No.:9/9/81-ALC2/2015**	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00198/AM16/	RLA File :07/24/040/00472/AM14/	Lic.No/Date:0710102970 18.03.2014	Defer Date:15.12.2015
	Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments. The case stands deferred to 15.12.2015.			

22	**Case No.:20/6/81-ALC2/2014**	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00174/AM15/	RLA File :02/24/040/00011/AM15/	Lic.No/Date:0210202660 23.04.2014	Defer Date:15.12.2015
	Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 15.12.2015.			

23	**Case No.:16/6/81-ALC2/2014**	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date:0510386026 08.05.2014	Defer Date:15.12.2015
	Decision : NC observed that the application has been referred to DoT. NC decided to wait for their comments. The case stands deferred to 15.12.2015.			

24	**Case No.:10/9/81-ALC2/2015**	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00199/AM16/	RLA File :07/24/040/00039/AM15/	Lic.No/Date:0710104122 15.05.2014	Defer Date:15.12.2015
	Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments. The case stands deferred to 15.12.2015.			

25	**Case No.:22/9/81-ALC2/2015**	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00211/AM16/	RLA File :05/24/040/00014/AM15/	Lic.No/Date:0510386900 20.05.2014	Defer Date:15.12.2015
	Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments. The case stands deferred to 15.12.2015.			

26	**Case No.:8/9/81-ALC2/2015**	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00197/AM16/	RLA File :07/24/040/00125/AM15/	Lic.No/Date:0710105630 10.07.2014	Defer Date:15.12.2015

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	Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments. The case stands deferred to 15.12.2015.

27	**Case No.:3/9/81-ALC2/2014**	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00257/AM15/	RLA File :34/24/040/00095/AM15/	Lic.No/Date:3410040390 23.07.2014	Defer Date:15.12.2015
	Decision : NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company. The case stands deferred to 15.12.2015.			

28	**Case No.:7/9/81-ALC2/2015**	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00196/AM16/	RLA File :07/24/040/00166/AM15/	Lic.No/Date:0710106351 11.08.2014	Defer Date:15.12.2015
	Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments. The case stands deferred to 15.12.2015.			

29	**Case No.:46/15/81-ALC2/2014**	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00503/AM15/	RLA File :03/94/040/00378/AM15/	Lic.No/Date:0310789833 30.09.2014	Defer Date:15.12.2015
	Decision : NC noted that DHI Deficiency letter was issued to the company on 16.10.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply. The case stands deferred 15.12.2015.			

30	**Case No.:19/15/81-ALC2/2014**	Party Name:SMART CARD IT SOLUTIONS LTD.	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00476/AM15/	RLA File :31/83/040/00161/AM15/	Lic.No/Date:3110064950 08.10.2014	Defer Date:15.12.2015
	Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments. The case stands deferred to 15.12.2015.			

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31	**Case No.:20/15/81-ALC2/2014**	Party Name:SMART CARD IT SOLUTIONS LTD.	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00477/AM15/	RLA File :31/83/040/00160/AM15/	Lic.No/Date:3110064957 09.10.2014	Defer Date:15.12.2015
	Decision :NC noted that the company deputed their representative for technical discussion with DeitY on 23.09.2015. The comments of DeitY is awaited. NC decided to wait for the comments of DeitY. The case stands deferred to 15.12.2015.			

32	**Case No.:67/15/81-ALC2/2014**	Party Name:METENERE LTD.	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00524/AM15/	RLA File :05/24/040/00286/AM15/	Lic.No/Date:0510391516 09.10.2014	Defer Date:15.12.2015
	Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 15.12.2015.			

33	**Case No.:11/15/81-ALC2/2014**	Party Name:WORTHY ENGINEERING	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00468/AM15/	RLA File :07/24/040/00235/AM15/	Lic.No/Date:0710106811 10.10.2014	Defer Date:15.12.2015
	Decision : The representative of DIPP stated that the reply furnished by the firm is not in accordance to their DL issued vide U.O.12/82/2015-TSW/45 dated14.07.2015. NC decided to request the firm to furnish requisite information in respect to the above mentioned DL of DIPP. The case stands deferred to 15.12.2015.			

34	**Case No.:16/15/81-ALC2/2014**	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Approved**
	HQ File :01/81/050/00473/AM15/	RLA File :07/24/040/00250/AM15/	Lic.No/Date:0710106866 20.10.2014	
	Decision : NC decided to ratify the norms only in respect of import items and not in respect of indigenous items of above AA as per written comments of C&PC vide O.M.. No. 46011/211/2005-PC.II dated 24.08.2015 (copy enclosed).			

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RA may take suitable consequential action accordingly.

35	**Case No.:37/15/81-ALC2/2014**	Party Name:SHREE-JI POWERLINES	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Approved**
	HQ File :01/81/050/00494/AM15/	RLA File :03/95/040/00607/AM15/	Lic.No/Date:0310790375 20.10.2014	

Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(176)/2014-TSW(B)/333 dated 23.09.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

36	**Case No.:45/15/81-ALC2/2014**	Party Name:SHREE-JI POWERLINES	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00502/AM15/	RLA File :03/95/040/00608/AM15/	Lic.No/Date:0310790374 20.10.2014	Defer Date:15.12.2015

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(177)/2014/TSW(B)/370 dated 27.10.2015 (copy enclosed).

The case stands deferred to 15.12.2015.

37	**Case No.:49/15/81-ALC2/2014**	Party Name:EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00506/AM15/	RLA File :07/24/040/00267/AM15/	Lic.No/Date:0710106898 29.10.2014	Defer Date:15.12.2015

Decision : NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company.

The case stands deferred to 15.12.2015.

38	**Case No.:66/15/81-ALC2/2014**	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00523/AM15/	RLA File :11/24/040/00009/AM15/	Lic.No/Date:1110028112 20.11.2014	Defer Date:15.12.2015

Decision : NC observed that the reply of the firm has been referred to MoS for comments. NC decided to wait for the comments.

The case stands deferred to 15.12.2015.

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39	**Case No.:12/18/81-ALC2/2014**	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00631/AM15/	RLA File :07/24/040/00347/AM15/	Lic.No/Date:0710107288 24.12.2014	Defer Date:15.12.2015
	Decision : NC observed that the reply of the firm has been referred to MSME for comments. NC decided to wait for the comments. The case stands deferred to 15.12.2015.			

40	**Case No.:22/18/81-ALC2/2014**	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00641/AM15/	RLA File :56/24/040/00053/AM15/	Lic.No/Date:5610004512 06.01.2015	Defer Date:15.12.2015
	Decision : NC observed that the reply of the firm has been referred to MoS for comments. NC decided to wait for the comments. The case stands deferred to 15.12.2015.			

41	**Case No.:55/18/81-ALC2/2014**	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00674/AM15/	RLA File :11/24/040/00004/AM15/	Lic.No/Date:1110028126 19.01.2015	Defer Date:15.12.2015
	Decision : NC observed that the application has been referred to DoT. NC decided to wait for their comments. The case stands deferred to 15.12.2015.			

42	**Case No.:29/18/81-ALC2/2014**	Party Name:VIKETA ELECTRONICS	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Approved**
	HQ File :01/81/050/00648/AM15/	RLA File :34/24/040/00275/AM15/	Lic.No/Date:3410040884 20.01.2015	
	Decision : NC decided to ratify the norms of above AA as per written comments of DeitY vide U.O. No. 17(11)/2015-IPHW dated 09.10.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

43	**Case No.:56/18/81-ALC2/2014**	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File	RLA File	Lic.No/Date:2210015181	Defer

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	:01/81/050/00675/AM15/	:22/24/040/00088/AM15/	30.01.2015	Date:15.12.2015
	Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments. The case stands deferred to 15.12.2015.			

44	**Case No.:44/18/81-ALC2/2014**	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00663/AM15/	RLA File :07/24/040/00362/AM15/	Lic.No/Date:0710107543 02.02.2015	Defer Date:15.12.2015
	Decision :NC noted that C&PC vide their letter No. 46011/211/2005-PC.II dated 02.11.2015 has asked the company to furnish reply in accordance to their DL. NC decided to wait for the reply of the company. The case stands deferred to 15.12.2015.			

45	**Case No.:17/3/81-ALC2/2015**	Party Name:GURU RAJENDRA METALLOYS INDIA PVT. LTD.,	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00090/AM16/	RLA File :08/24/040/00461/AM15/	Lic.No/Date:0810134782 12.03.2015	Defer Date:15.12.2015
	Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 15.12.2015.			

46	**Case No.:22/3/81-ALC2/2015**	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00095/AM16/	RLA File :31/83/040/00257/AM15/	Lic.No/Date:3110065320 12.03.2015	Defer Date:15.12.2015
	Decision : NC observed that the application has been referred to MoS. NC decided to wait for their comments. The case stands deferred to 15.12.2015.			

47	**Case No.:9/3/81-ALC2/2015**	Party Name:REGALIA LAMINATES	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Approved**
	HQ File :01/81/050/00082/AM16/	RLA File :05/24/040/00559/AM15/	Lic.No/Date:0510393668 20.03.2015	
	Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/96/2007-PC.II dated 30.09.2015 (copy enclosed).			

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RA may take suitable consequential action accordingly.

48	**Case No.:7/3/81-ALC2/2015**	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00080/AM16/	RLA File :07/24/040/00435/AM15/	Lic.No/Date:0710107924 25.03.2015	Defer Date:15.12.2015

Decision : NC noted that C&PC vide their letter No. 46011/211/2005-PC.II dated 02.11.2015 has asked the company to furnish reply in accordance to their DL. NC decided to wait for the reply of the company.

The case stands deferred to 15.12.2015.

49	**Case No.:12/3/81-ALC2/2015**	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Rejected**
	HQ File :01/81/050/00085/AM16/	RLA File :07/24/040/00464/AM15/	Lic.No/Date:0710107922 25.03.2015	

Decision : NC noted that company has not replied to DeitY DL dated 16.07.2015 and reminder dated 11.09.2015. Since no reply was received form company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

50	**Case No.:19/3/81-ALC2/2015**	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00092/AM16/	RLA File :07/24/040/00441/AM15/	Lic.No/Date:0710107923 25.03.2015	Defer Date:15.12.2015

Decision : NC noted that C&PC vide their letter No. 46011/211/2005-PC.II dated 02.11.2015 has asked the company to furnish reply in accordance to their DL. NC decided to wait for the reply of the company.

The case stands deferred to 15.12.2015.

51	**Case No.:20/3/81-ALC2/2015**	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Approved**
	HQ File :01/81/050/00093/AM16/	RLA File :04/24/040/00319/AM15/	Lic.No/Date:0410160382 06.04.2015	

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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(162)/15-ME dated 28.10.2015 (copy enclosed). RA may take suitable consequential action accordingly.

52	**Case No.:1/3/81-ALC2/2015**	Party Name:HARSHINI EPC PVT LTD	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00074/AM16/	RLA File :09/24/040/00535/AM15/	Lic.No/Date:0910061983 06.05.2015	Defer Date:15.12.2015
	Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments. The case stands deferred to 15.12.2015.			

53	**Case No.:17/9/81-ALC2/2015**	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Approved**
	HQ File :01/81/050/00206/AM16/	RLA File :31/83/040/00033/AM16/	Lic.No/Date:3110065478 16.06.2015	
	Decision : NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(10)/2014-TW dated 24.09.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

54	**Case No.:18/9/81-ALC2/2015**	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Approved**
	HQ File :01/81/050/00207/AM16/	RLA File :31/83/040/00031/AM16/	Lic.No/Date:3110065484 17.06.2015	
	Decision : NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(10)/2014-TW dated 24.09.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

55	**Case No.:25/9/81-ALC2/2015**	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00214/AM16/	RLA File :09/24/040/00110/AM16/	Lic.No/Date:0910062214 18.06.2015	Defer Date:15.12.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(173)/2015/TSW(B)/337 dated 05.10.2015 (copy			

	enclosed). The case stands deferred to 15.12.2015.

	Case No.:3/9/81-ALC2/2015	Party Name:AERO CANS INDIA PVT LTD	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00192/AM16/	RLA File :31/83/040/00042/AM16/	Lic.No/Date:3110065509 26.06.2015	Defer Date:15.12.2015
56	**Decision :** NC noted that DIPP Deficiency letter was issued to the company on 16.10.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply. The case stands deferred 15.12.2015.			

	Case No.:21/9/81-ALC2/2015	Party Name:GANGES INTERNATIONALE (P) LTD.,	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Rejected**
	HQ File :01/81/050/00210/AM16/	RLA File :04/24/040/00069/AM16/	Lic.No/Date:0410160710 26.06.2015	
57	**Decision :** NC noted that company has not replied to DIPP DL dated 11.09.2015 and reminder dated 16.10.2015. Since no reply was received form company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

	Case No.:32/9/81-ALC2/2015	Party Name:THERMO CABLES LIMITED	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00221/AM16/	RLA File :09/24/040/00132/AM16/	Lic.No/Date:0910062256 29.06.2015	Defer Date:15.12.2015
58	**Decision :** NC observed that the reply of the firm has been referred to DIPP for comments. NC decided to wait for the comments. The case stands deferred to 15.12.2015.			

	Case No.:29/9/81-ALC2/2015	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Approved**
59	HQ File :01/81/050/00218/AM16/	RLA File :05/23/040/00124/AM16/	Lic.No/Date:0510394767 01.07.2015	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/119/2015-TSW/59 dated 03.11.2015 as under :			

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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
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Udyog Bhawan, New Delhi

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	1067.1	19	3213.6	37	4020.1	55	1249.9
2	1264.8	20	7450.5	38	3012.2	56	2887.4
3	1543.7	21	747.6	39	142.1	57	1991.8
4	2425.9	22	971.3	40	142.1	58	11741.2
5	2805.8	23	1147	41	23466.1	59	20945.1
6	1554.4	24	615.9	42	24879.2	60	14528.4
7	3105.8	25	291.2	43	3756.5	61	8200.8
8	6665.4	26	418.4	44	2805.9	62	4824.2
9	3584.4	27	539.8	45	504.6	63	3777.1
10	19700.7	28	283.6	46	1170.6	64	708.6
11	283.3	29	359.4	47	1564.3	65	910.4
12	980.8	30	507.1	48	399.1	66	1070.2
13	1360.5	31	149.9	49	582.6	67	2123.8
14	835.6	32	673.9	50	784	68	615.9
15	1335.6	33	1235.6	51	362.9	69	870.1
16	1943.7	34	2406.3	52	504.6	70	380.3
17	3252.1	35	2879.7	53	442.6	71	754.1
18	4950.2	36	875.4	54	504.6	72	1254.9

2. Words " Lead Sheathed" may be suffixed with the description of export items at Sl. No. 1 to 10, 36 to 38, 41 & 59.
3. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:

a) For Export products mentioned at Sl. No. 1 to 4, 36 to 40, as 1.01 Kgs./kg content in the Export products.

b) For Export products mentioned at Sl. No. 5, 13, 14, 21,25, 48, 50, 64, as per Engineering Table 4.

c) For Export products mentioned at Sl. No. 6 to 9, 11, 12, 19, 24, 28 to 35, 42 to 45, 51 to 55, 57, 59, 63, 68 to 72 as per Engineering Table 5.

d) For Export products mentioned at Sl. No. 10, 15, 16, 20, 22 & 23 as 8875.8 Kgs./Km, 462.3 Kgs./Km, 739.6 Kgs./Km, 5824.7 Kgs./Km, 184.9 Kgs./Km & 277.6 Kgs./Km, respectively , taking clue from Engineering Table 5.

e) For Export products mentioned at Sl. No. 26, 27, 41, 56, 58, 60 as 184.9 Kgs./Km, 277.6 Kgs./Km, 11094.7 Kgs./Km, 2588.4 Kgs./Km, 5824.7 Kgs./Km & 8875.8 Kgs./Km, respectively , taking clue from Engineering Table 5.

f) For Export products mentioned at Sl. No. 46, 47 & 49 as 462.3 Kgs./Km, 548.2 Kgs./Km & 184.9 Kgs./Km, respectively , taking clue from Engineering Table 4.

g) For Export products mentioned at Sl. No. 61, 62 , 65, 66 & 67 as 4530 Kgs./Km,

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Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
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2588.7 Kgs./Km, 184.9 Kgs./Km, 277.6 Kgs./Km & 739.6 Kgs./Km, respectively , taking clue from Engineering Table 5.

3. Quantities of import item at Sl. No 2 viz. XLPE Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 10, 13 to 20, 41 to 43 & 57 to 59.

4. Quantities of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 12, 15 to 40, 43 to 56 & 59 to 72.
5. Description of import item at Sl. No. 4 may be amended as "Relevant Plasticizer Compound" and its quantity may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 12, 15 to 40, 43 to 56 & 59 to 72.
6. Quantity of import item at Sl. No. 5 i.e. Galvanised Steel Wire/G.I. Wire may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 1 to 5, 13 to 18, 21 to 24, 36 to 38, 59 to 69 as claimed by the firm.

7. Quantities of import item at Sl. No 6 viz. Refined Lead may be allowed as 1.01 kgs./kg content in the Export products at Sl. No. 1 to 10, 36 to 38, 41 & 59.

8. Quantities of import item at Sl. No. 7 viz. Relevant Nylon Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 41, 57 & 58.
9. Quantity of import item at Sl. No. 8 i.e. HDPE may be allowed as 1.05 kgs./kg content in the Export products at Sl. No. 41,42, 57 & 58 .
10. Quantity of import item at Sl. No.9 i.e. Semi Conducting Tape/Water Blocking Tape(Cable grade) may be allowed as 1.02 kgs./kg content in the Export products at Sl. No. 41 & 42 .
11. Quantity of import item at Sl. No. 10 i.e. Wooden Drum may be allowed as per packing policy.

RA may take suitable consequential action accordingly.

Case No.:30/9/81-ALC2/2015	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Approved**
HQ File :01/81/050/00219/AM16/	RLA File :05/23/040/00060/AM16/	Lic.No/Date:0510394766 01.07.2015	

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Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/119/2015-TSW/60 dated 03.11.2015 as under :

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	1356.6	13	1668.9	25	1917.6	37	19900.9
2	1523.6	14	2251.4	26	13628.1	38	4189.3

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3	2179.5	15	2872.5	27	435.4	39	4319.8
4	260	16	3850.1	28	655.4	40	421.2
5	677.5	17	4728.2	29	421.5	41	1072.9
6	640.7	18	5839.5	30	922	42	761.5
7	1012	19	7091.1	31	1548.8	43	500.5
8	6880	20	13801.3	32	2376.5	44	1563.5
9	367.6	21	5882.5	33	421.2	45	916.3
10	540.8	22	3594.1	34	477	46	511
11	708.5	23	6178.5	35	1621.5	47	577.6
12	1313.6	24	1160.1	36	6857.4	48	10131.2

2. Words " Lead Sheathed" may be suffixed with the description of export items at Sl. No. 1 to 3, 7, 8, 22, 31 & 32.
3. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:

a) For Export products mentioned at Sl. No. 1 to 6 , 9 to 20,26, 33 to 39, 43 to 47 as per Engineering Table 5.

b) For Export products mentioned at Sl. No. 7, 8, 21, 23 , 29 to 32, as 1.01 Kgs./kg content in the Export products.

c) For Export products mentioned at Sl. No. 22, 27, 28, 40 to 42 as per Engineering Table 4

d) For Export product mentioned at Sl. No. 48 as applied for i.e. 6841.75 Kgs./Km taking clue from Engineering Table 5

3. Quantities of import item at Sl. No 2 viz. XLPE Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 3, 7, 8, 20 to 26 & 29 to 48.

4. Quantities of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 5, 7, 8, 20 to 28 & 33 to 48.
5. Description of import item at Sl. No. 4 may be amended as "Relevant Plasticizer Compound" and its quantity may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 5, 7, 8, 20 to 28 & 33 to 48.
6. Quantities of import item at Sl. No 5 viz. Refined Lead may be allowed as 1.01 kgs./kg content in the Export products at Sl. No. 1 to 3, 7, 8, 22, 31 & 32.

7. Quantities of import item at Sl. No 6 viz. Aluminium Wire Rod(Electrolytic grade) may be allowed as under:
   a) For Export product mentioned at Sl. No. 23 as 1771 Kgs./Km taking clue from Engineering Table 5.
   b) For Export products mentioned at Sl. No. 24 & 25 as per Engineering Table 5.
   c) For Export products mentioned at Sl. No. 38 & 39 as 1.01 Kgs./kg content in the Export products.
8. Quantities of import item at Sl. No. 7 viz. LSZH may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 9 to 19 & 29 to 32.
9. Quantity of import item at Sl. No. 8 i.e. EPR/Synthetic Rubber may be allowed as 1.05 Kgs/kg content in the Export products at Sl. No. 9 to 19.
10. Quantity of import item at S.No. 9 i.e. Wooden Drum may be allowed as per

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Ministry of Commerce
Govt. of India
Udyog Bhawan, New Delhi

	packing policy. RA may take suitable consequential action accordingly.

	Case No.:26/9/81-ALC2/2015	Party Name:JAINSON CABLES INDIA PVT. LTD.	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Rejected**
	HQ File :01/81/050/00215/AM16/	RLA File :08/24/040/00095/AM16/	Lic.No/Date:0810135610 03.07.2015	
61	**Decision :** NC noted that company has not replied to DIPP DL dated 11.09.2015 and reminder dated 16.10.2015. Since no reply was received form company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

	Case No.:28/9/81-ALC2/2015	Party Name:NEHAL STEELS PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Rejected**
	HQ File :01/81/050/00217/AM16/	RLA File :30/24/040/00016/AM16/	Lic.No/Date:3010103553 06.07.2015	
62	**Decision :** NC noted that company has not replied to DIPP DL dated 11.09.2015 and reminder dated 16.10.2015. Since no reply was received form company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

	Case No.:14/9/81-ALC2/2015	Party Name:DR ASSOCIATES	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Closed**
	HQ File :01/81/050/00203/AM16/	RLA File :04/24/040/00050/AM16/	Lic.No/Date:0410160774 08.07.2015	
63	**Decision :**NC noted that DIPP DL was issued to the firm on 11.09.2015 followed by reminder dated 16.10.2015. The firm vide email dated 17.10.2015 has stated that they have not yet completed the EO. They have requested time till April-June, 2016 to furnish reply. NC decided to close the case and advise the firm to apply again for ratification of norms during April-June, 2016. RA may take suitable consequential action accordingly.			

64	**Case No.:4/9/81-ALC2/2015**	Party Name:ELECTROLEAD PUNE PVT. LTD.	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Approved**

प्रद्युम्न साहू/PRADYUMNA SAHU
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/81/050/00193/AM16/	RLA File :31/83/040/00052/AM16/	Lic.No/Date:3110065546 21.07.2015	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/119/2015-TSW/2 dated 03.11.2015 as under :

Quantity of import item may be allowed as applied for i.e. 202 MT as 1.01 kgs./Kg. content in the export item after taking clue from SION C-1.

RA may take suitable consequential action accordingly.

65	**Case No.:1/12/81-ALC2/2015**	Party Name:DIANA METALS	Meet No/Date:15/81-ALC2/2015 03.11.2015	**Status:Deferred**
	HQ File :01/81/050/00233/AM16/	RLA File :04/24/040/00093/AM16/	Lic.No/Date:0410160886 07.08.2015	Defer Date:15.12.2015

Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.

The case stands deferred to 15.12.2015.

Offline Agenda Meeting No. 15/81 dated 03.11.2015

Sl. No. 264	
Case No. AR- 19	M/s. Powergear Limited
Meeting No. 15/81	F. No. 01/81/50/798/AM07/DES-II
Dated:- 03.11.2015	RA File No.
Subject:	Modification/amendment in adhoc Norms in respect of Advance License No. 0710049603 dated 15.01.2007.

Decision : The company vide letter dated 28.10.2015 has requested time till end of November, 2015 to furnish reply. NC decided to wait for the reply of the company.

The case stands deferred to 15.12.2015.

Sl. No. 265	
Case No. AR-	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 15/81	F. No. 01/81/50/1642/AM04/
Dated:- 03.11.2015	
Subject:	Ratification of Norms in respect of Advance Authorisation No. 3410009867 dated 04.03.2004.

Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments.

The case stands deferred to 15.12.2015.

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Sl. No. 266	
Case No. AR-	M/s. Crompton Greaves Limited
Meeting No. 15/81	F. No. 01/81/50/262/AM14/
Dated:- 03.11.2015	
Subject:	Ratification of Norms in respect of Advance Authorisation No. 0310746162 dated 21.08.2013.

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(78)/2013/TSW(B) dated 09.09.2015 (copy enclosed).

The case stands deferred to 15.12.2015.

Sl. No. 267	
Case No. AR	M/s. Areva T&D India Limited (M/s. Schneider Electric Infrastructure Limited).
Meeting No. 15/81	F. No. 01/81/50/00470/AM15/DES-II
Dated:- 03.11.2015	RA File No. 02/24/040/00036/AM10
Subject:	Modification/amendment of fixed norms in respect of Advance Authorization No. 0210138613 dated 01.03.2010.

Decision : NC noted that DHI vide their U.O. No. 3(49)/2010/TSW(B) dated 08.10.2015 has stated that the applicant may be advised to approach RLA with a copy of import invoice related to BOE to sort out their issue there. Based on the DHI's above mentioned comments, the committee decided to **reject** the application of the company submitted vide letter No.SEI/REDM-LIC/NANAI dated 24.09.2014.

RA may take suitable consequential action accordingly.

Sl. No. 268	
Case No. AR	M/s. McCom Industries (India) Pvt. Limited
Meeting No. 15/81	F. No. 01/81/50/416/AM14/DES-II
Dated:- 03.11.2015	RA File No. 03/95/040/000615/AM14
Subject:	Ratification of norms in respect of Advance Authorization No. 0310756580 dated 01.11.2013.

Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.

The case stands deferred to 15.12.2015.

Sl. No. 269	
Case No. AR	M/s. Mercury Industries Limited
Meeting No. 15/81	F. No. 01/81/50/202/AM12/DES-II
Dated:- 03.11.2015	RA File No. 06/24/040/00019/AM12
Subject:	Modification/amendment of fixed norms in respect of Advance Authorization No. 0610022807 dated 12.07.2011.

Decision : NC noted that MoS vide their U.O. No. 2(3)/2012-TW dated 29.09.2015 has stated that the request of the applicant has been examined and reiterate with the earlier decision conveyed vide U.O. Note of even No. dated 19.08.2013. The request of the party dated 22.12.2014 can not be **acceded to.**

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Foreign Trade Development Officer
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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
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RA may take suitable consequential action accordingly.

Sl. No. 270	
Case No. AR	M/s. Mayfair International
Meeting No. 15/81	F. No. 01/81/050/481/AM12/DES-II
Dated:- 03.11.2015	RA File No. 03/95/040/000766/AM12
Subject:	Modification/amendment of norms fixed in respect of Advance Authorization No. 0310675713 dated 10.01.2012.

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/119/2015-TSW/270-A/R dated 03.11.2015 as under:

1. Quantities of export and import items in Advance Authorisation in Nos. also in addition to their weights.

The case stands deferred to 15.12.2015.

Sl. No. 271	
Case No. AR	M/s. Larsen & Toubro Limited
Meeting No. 15/81	F. No. 01/81/50/442/AM12/DES-II
Dated:- 03.11.2015	RA File No. 03/95/040/000720/AM12
Subject:	Modification/amendment of norms fixed in respect of Advance Authorization 0310670275 dated 13.12.2011.

Decision : NC observed that the application has been referred to MoD. NC decided to wait for their comments.

The case stands deferred to 15.12.2015.

Sl. No. 272	
Case No. AR	M/s. Anjani Technoplast Limited
Meeting No. 15/81	F. No. 01/81/050/428/AM14/DES-II
Dated:- 03.11.2015	RA File No. 05/23/040/000439/AM13
Subject:	Ratification of norms in respect of Advance Authorization No. 0510344008 dated 24.01.2013.

Decision : NC observed that the application has been referred to C&PC. NC decided to wait for their comments.

The case stands deferred to 15.12.2015.

Sl. No. 273	
Case No. AR	M/s. Rexnord Electronics & Controls Limited
Meeting No. 15/81	F. No. 01/81/050/510/AM12/DES-II
Dated:- 03.11.2015	RA File No. 05/23/040/000439/AM13
Subject:	Ratification of norms in respect of Advance Authorization No. 0310683035 dated 22.02.2012.

PRADYUMNA SAHU
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Directorate General of Foreign Trade
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Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/119/2013-TSW/273-A/R dated 03.11.2015 as under:

1. Wattage of Shaded Pole Motors with quantities thereof in Nos.
2. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format, for each size of Shaded Pole Motor.
3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 1, 5, 10 & 11 for each size of Shaded Pole Motor.

The case stands deferred to 15.12.2015.

Sl. No. 274	
Case No. AR	M/s. Crompton Greaves Limited
Meeting No. 15/81	F. No. 01/81/50/284/AM14/DES-II
Dated:- 03.11.2015	RA File No. 03/94/040/000319/AM14
Subject:	Modification/amendment of norms fixed in respect of Advance Authorization No. 0310746689 dated 23.08.2013.

Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments.

The case stands deferred to 15.12.2015.

Sl. No. 275	
Case No. AR	M/s. Sunder Impex Pvt. Limited
Meeting No. 15/81	F. No. 01/81/050/00018/AM13/DES-II
Dated:- 03.11.2015	RA File No. 05/24/040/00435/AM12
Subject:	Ratification of norms in respect of Advance Authorization No. 0510318983 dated 28.02.2012.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/119/2015-TSW/275-A/R dated 03.11.2015 as under :

1. Words "containing 67740. 3 Kgs. of Stainless Steel" may be suffixed with the description of export product.
2. Words "of relevant grade & thickness" may be suffixed with the description of import items at Sl. No. 1 to 4 and total quantity of import items put together may be allowed as 74.514 MT as 1.10 Kgs./Kg. content in the export products.

RA may take suitable consequential action accordingly.

Sl. No. 276	
Case No. AR	M/s. Bilcare Limited
Meeting No. 15/81	F. No. 01/81/050/03/AM15/DES-II
Dated:- 03.11.2015	RA File No. 31/83/040/00236/AM14
Subject:	Ratification of norms in respect of Advance Authorization No. 3110062954 dated

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Udyog Bhawan, New Delhi

	07.03.2014

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/119/2015-TSW/276-A/R dated 03.11.2015 as under:

No reply has been received from the firm and they may be asked to submit the following details:

1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format.
2. Thickness of aluminium foil & lamination in export product.
3. Detailed calculations for the quantity of import item.

The case stands deferred to 15.12.2015.

Sl. No. 277	
Case No. AR	M/s. MPP Technologies Pvt. Limited
Meeting No. 15/81	F. No. 01/81/50/141/AM09/DES-II
Dated:- 03.11.2015	RA File No. 07/24/040/00052/AM09
Subject:	Modification/amendment of norms fixed in respect of Advance Authorization No. 0710057471 dated 19.05.2008.

Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments.

The case stands deferred to 15.12.2015.

Sl. No. 278	
Case No. AR	M/s. Apar Industries Limited
Meeting No. 15/81	F. No. 01/81/50/0340/AM14/DES-II
Dated:- 03.11.2015	RA File No. 03/94/040/00530/AM14
Subject:	Modification/amendment of norms fixed in respect of Advance Authorization No. 0310751570 dated 27.09.2013.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/119/2015-TSW/278-A/R dated 03.11.2015 as under :

Keeping in view that export items at Sl. No. 1 to 4 were manufactured and exported only upto Inner Sheath stage only and same has also been mentioned in the description of the export items, norms may be modified as under:

1. Net Weights of export products from Sl. No 1 to 15 may be modified as under:

Sl.No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	38484	7	3134	13	2405
2	74444	8	2368	14	9219
3	34046	9	70469	15	507
4	52740	10	1950		

5	31210	11	1325		
6	14705	12	1246		

2. Quantity of import item at Sl. No 1 viz. CC Copper Rod(8 mm dia)(E.C. Grade) may be reduced as 269718 Kgs. as 1.01 Kgs./Kg. content in export products at Sl. No. 1 to 15, taking clue from Engineering Tables No. 4 & 5.

RA may take suitable consequential action accordingly.

Sl. No. 279	
Case No. AR	M/s. Apar Industries Limited
Meeting No. 15/81	F. No. 01/81/50/0338/AM14/DES-II
Dated:- 03.11.2015	RA File No. 03/94/040/00557/AM14
Subject:	Modification/amendment of norms fixed in respect of Advance Authorization No. 0310752767 dated 08.10..2013.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/119/2015-TSW/279-A/R dated 03.11.2015 as under :

Keeping in view that export items at Sl. No. 1 to 4 were manufactured and exported only upto Inner Sheath stage only and same has also been mentioned in the description of the export items, norms may be modified as under:

1. Net Weights of export products from Sl. No 1 to 7 may be modified as under:

Sl.No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	42329	4	58300	7	62118
2	81888	5	270450		
3	37450	6	76380		

2. Quantity of import item at Sl. No 1 viz. CC Copper Rod(8 mm dia)(E.C. Grade) may be reduced as 464690 Kgs. as 1.01 Kgs./Kg. content in export products at Sl. No. 1 to 7, taking clue from Engineering Table No. 5.

RA may take suitable consequential action accordingly.

Sl. No. 280	
Case No. AR	M/s. Leitwind Shriram Manufacturing Limited
Meeting No. 15/81	F. No. 01/81/050/0224/AM14/DES-II
Dated:- 03.11.2015	RA File No. 04/24/040/00072/AM14
Subject:	Ratification of norms in respect of Advance Authorization No. 0410147962 dated 30.12.2014.

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(77)/2013/TSW(B)/363 dated 19.10.2015 (copy

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enclosed).

The case stands deferred to 15.12.2015.

Sl. No. 281	
Case No. AR	M/s. KEI Industries Limited
Meeting No. 15/81	F. No. 01/81/050/00428/AM15/DES-II
Dated:- 03.11.2015	RA File No. 05/23/040/00300/AM15
Subject:	Ratification of norms in respect of Advance Authorization No. 0510391610 dated 16.10.2014.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/119/2015-TSW/281-A/R dated 03.11.2015 as under :

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	5167.7	25	568.7	49	412.7	73	409.9
2	6170.5	26	821.9	50	706.6	74	744.8
3	7296	27	1059.4	51	87.8	75	175.7
4	10008.4	28	1527.2	52	116.7	76	185.8
5	11776.2	29	1945.2	53	153.4	77	90.3
6	15973	30	3177.7	54	223.1	78	318.2
7	381.1	31	21784.3	55	551.9	79	660.9
8	381.1	32	2205.6	56	706.6	80	622.3
9	453.2	33	9511.8	57	116.7	81	729.8
10	2545	34	11769.7	58	153.4	82	1874
11	3095	35	14094.8	59	243.6	83	350.9
12	3498.8	36	35	60	223	84	1038.6
13	3498.8	37	36.3	61	308.7	85	1209.3
14	4611.7	38	72.3	62	356.3	86	317.5
15	2781.6	39	118.7	63	454.1	87	444.5
16	1984.5	40	179.5	64	511.4	88	699.9
17	2453.2	41	276.9	65	706.6	89	750.2
18	3224.6	42	730.8	66	274.5	90	977.8
19	22.1	43	1895.1	67	108.3	91	1653.8
20	34.2	44	2196.7	68	75.5	92	3679.2
21	50.1	45	87.8	69	146.9	93	10500.8
22	70.6	46	116.7	70	175.7	94	8108.5
23	118.5	47	223	71	185.9		
24	179.2	48	402.4	72	406.1		

2. Words " Lead Sheathed" may be suffixed with the description of export items at Sl. No. 10 to 15.

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3. Words "Voltage rating 6/10 KV" may be suffixed with the description of export products at Sl. No.1, 2 & 3.
4. Words "Voltage rating 18/30 KV" may be suffixed with the description of export products at Sl. No.4, 5 & 6.
5. Words "Voltage rating 300/500 V" may be suffixed with the description of export products at Sl. No. 7, 8, 10 to 14, 45 to 50, 59 to 77.
6. Words "Voltage rating 600/1000 V" may be suffixed with the description of export products at Sl. No. 9 , 15, 25 to 35 & 94.
7. Words "Voltage rating 0.6/1.0(1.2) KV" may be suffixed with the description of export products at Sl. No. 16 to 18.
8. Words "Voltage rating 450/750 V" may be suffixed with the description of export products at Sl. No. 19 to 24, 36 to 43, 51 to 58.
9. Words "Voltage rating 600 V" may be suffixed with the description of export products at Sl. No. 78 to 91.
10. Words "Voltage rating 12.7/22 KV" may be suffixed with the description of export products at Sl. No.92 & 93.

11. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:

a) For Export products mentioned at Sl. No. 1 to 6, 16 to 30, 32 to 44 as per Engineering Table 5.
b) For Export products mentioned at Sl. No. 7 to 15, 45, 51, 66 to 85, 92 & 93 as 1.01 Kgs./kg content in the Export products.
c) For Export product mentioned at Sl. No. 31 as 8875.8 Kgs./Km taking clue from Engineering Table 5
d) For Export products mentioned at Sl. No. 46 to 50, 52 to 65 & 86 to 91 as per Engineering Table 4

12. Quantities of import item at Sl. No 2 viz. XLPE Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 18, 25 to 35 & 92 to 94.
13. Quantities of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 43 & 45 to 94.
14. Description of import item at Sl. No. 4 may be amended as "Relevant Plasticizer Compound" and its quantity may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 43 & 45 to 94.
15. Quantities of import item at Sl. No. 5 i.e. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 43 & 45 to 94.
16. Quantities of import item at Sl. No 6 viz. Aluminium Wire Rod(Electrolytic grade) may be allowed as under:
    a) For Export products mentioned at Sl. No. 92 & 93 as per Engineering Table 5.
    b) For Export product mentioned at Sl. No. 94 as 2646.8 Kgs./Km taking clue from Engineering Table 5.
17. Quantities of import item at Sl. No 7 viz. Refined Lead may be allowed as 1.01 kgs./kg content in the Export products at Sl. No. 10 to 15.

RA may take suitable consequential action accordingly.

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Sl. No. 282	
Case No. AR	M/s. KEI Industries Limited
Meeting No. 15/81	F. No. 01/81/050/00427/AM15/DES-II
Dated:- 03.11.2015	RA File No. 05/23/040/00263/AM15
Subject:	Ratification of norms in respect of Advance Authorization No. 0510391365 dated 26.09.2014.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/119/2015-TSW/282-A/R dated 03.11.2015 as under :

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	737.6	35	1145.8	69	2189	103	375.1
2	536.3	36	1441.2	70	6172.5	104	375.1
3	536.3	37	1962.8	71	316.9	105	375.1
4	621	38	3507.2	72	680.7	106	375.1
5	1252.3	39	4660.3	73	1337.5	107	421.9
6	2766.2	40	5923	74	1844.8	108	421.9
7	3197.5	41	225.1	75	379.1	109	421.9
8	3867.6	42	268	76	837.4	110	421.9
9	2074	43	354.1	77	1499.2	111	418.7
10	2529.3	44	483.2	78	73.9	112	418.7
11	3982.2	45	549.5	79	300.3	113	418.7
12	3982.2	46	125.3	80	401	114	919
13	4570.2	47	174.9	81	768.9	115	3567.9
14	2074	48	244.7	82	1379.2	116	1129.1
15	3216.7	49	378.2	83	1160.6	117	1664.1
16	462.6	50	487.2	84	1270.4	118	4142.4
17	462.6	51	631.8	85	2281.8	119	4142.4
18	1528.3	52	880.5	86	1809	120	2606.4
19	1150.5	53	1189.5	87	2165.7	121	2606.4
20	452.7	54	1531.2	88	3011.1	122	4125.3
21	232.9	55	2015.7	89	3635.1	123	4125.3
22	301.7	56	575.6	90	4782.9	124	314.9
23	386.6	57	2983.6	91	13744.6	125	314.9
24	551.9	58	2081.8	92	5776.5	126	314.9
25	785.6	59	1443.8	93	2614.2	127	314.9
26	363.5	60	1766.3	94	161.2	128	363.1
27	471.1	61	211.4	95	211	129	363.1
28	681.9	62	363.8	96	209.3	130	367.1
29	981.4	63	362.3	97	486.2	131	566.6
30	999.5	64	421.3	98	1319.8	132	5949.3
31	1312	65	501.3	99	3175.5	133	768.9

32	1729.1	66	916.2	100	3096.9		
33	4210.9	67	1188.5	101	3096.9		
34	6038.2	68	1611.5	102	4730.8		

2. Words " Lead Sheathed" may be suffixed with the description of export items at Sl. No. 5 to 15, 19, 83 to 93, 99 to 102 & 114 to 123.
3. Words "Voltage rating 500 V" may be suffixed with the description of export products at Sl. No.1 to 5, 9 to 19, 71 to 77, 99 to 130.
4. Words "Voltage rating 600/1000V" may be suffixed with the description of export products at Sl. No. 6 to 8, 20 to 54, 61 to 70, 83 to 96.
5. Words "Voltage rating 450/750 V" may be suffixed with the description of export products at Sl. No. 55, 78 to 82, 97 & 98.
6. Words "Voltage rating 300/500 V" may be suffixed with the description of export products at Sl. No. 56 to 60.
7. Words "Voltage rating 650/1100 V" may be suffixed with the description of export products at Sl. No. 131 to 133.

8. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:

a) For Export products mentioned at Sl. No. 1 to 19, 56 to 60, 71 to 77, 99 to 110, 121 to 129 & 131 as 1 .01 Kgs./kg content in the Export products.
b) For Export products mentioned at Sl. No. 20 to 42, 46 to 55, 61,64 to 69, 78 to 85, 88 to 98 , 130, 132 & 133 as per Engineering Table 5.
c) For Export products mentioned at Sl. No. 43 to 45, 62, 63 , 87 ,111 to 120 as per Engineering Table 4.
d) For Export product mentioned at Sl. No. 70 as 3513.3 Kgs./Km taking clue from Engineering Table 5.
e) For Export product mentioned at Sl. No. 86 as 184.9 Kgs./Km taking clue from Engineering Table 4.

9. Quantities of import item at Sl. No 2 viz. XLPE Compound may be allowed a 1.05 Kgs./kg content in the export products at Sl. No. 1, 5 to 15, 18 to 45, 56 to 77, 83 t 96 & 99 to 132.
10. Quantities of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./k content in the export products at Sl. No. 1 to 55, 63 to 98 & 131 to 133.
11. Description of import item at Sl. No. 4 may be amended as "Relevant Plasticize Compound" and its quantity may be allowed as 1.05 Kgs./kg content in the expor products at Sl. No. 1 to 55, 63 to 98 & 131 to 133.
12. Quantities of import item at Sl. No. 5 i.e. Antimony Trioxide may be allowed a 1.05 Kgs./kg content in the export products at Sl. No. 1 to 55, 63 to 98 & 131 to 133.
13. Quantity of import item at Sl. No. 6 i.e. Galvanised Steel Wire/G.I. Wire may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 2 to 20, 56 to 60, 63 to 77 , 83 to 93, & 99 to 132 as claimed by the firm.
14. Quantities of import item at Sl. No. 7 viz. Glass Mica Tape may be allowed a 1.02 Kgs./kg content in the export products at Sl. No. 2 to 4, 18 to 20, 56 to 59, 99 to 119 122 & 123.

प्रद्युम्न साहू/PRADYUMNA SAHU
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Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

15. Quantities of import item at Sl. No 8 viz. Refined Lead may be allowed as 1.01 kgs./kg content in the Export products at Sl. No. 5 to 15, 19, 83 to 93, 99 to 102 & 114 to 123.
16. Quantities of import item at Sl. No. 9 viz. LSZH may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 56 to 62 & 99 to 130.

RA may take suitable consequential action accordingly.

Sl. No. 283	
Case No. AR	M/s. Leitwind Shriram Manufacturing Limited
Meeting No. 15/81	F. No. 01/81/050/00201/AM13/DES-II
Dated:- 03.11.2015	RA File No. 04/24/040/00069/AM13
Subject:	Modification/amendment of fixed norms in respect of Advance Authorization No. 0410137896 dated 05.07.2012.

Decision : NC decided to convey to the company, the statement given by DHI on the subject vide U.O. No. 3(126)/2012-TSW(B)/357 dated 16.10.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

Sl. No. 284	
Case No. AR	M/s. Toshiba Transmission & Distribution Systems (India) Private Limited
Meeting No. 15/81	F. No. 01/81/050/0013/AM15/DES-II
Dated:- 03.11.2015	RA File No. 09/24/040/00533/AM15
Subject:	Modification/amendment of fixed norms in respect of Advance Authorization No. 0910061536 dated 16.01.2015.

Decision :NC noted that the application of the company has been referred to DHI for comments.NC decided to wait for the comments.

The case stands deferred to 15.12.2015.

Sl. No. 285	
Case No. AR	M/s. Siemens Limited
Meeting No. 15/81	F. No. 01/81/050/106/AM15 /DES-II
Dated:- 03.11.2015	RA File No. 03/95/040/01013/AM14
Subject:	Request for clarification on how much quantity allowed by DHI vide their UO No. 3(84)/2014/TSW(B)/104 dated 03.02.2015 against the advance authorization no. 310664666 dated 14.11.2011 of M/s. Crompton Greaves.

Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments.

The case stands deferred to 15.12.2015.

Sl. No. 286	
Case No. AR	M/s. Voestalpine VAE VKN India Private Limited (Formerly M/s. VAE VKN Industries Private Limited.

Udyog Bhawan, New Delhi

Meeting No. 15/81	F. No. 01/81/050/239/AM15 /DES-II
Dated:- 03.11.2015	RA File No. 05/24/040/00108/AM15
Subject:	Ratification of norms in respect of Advance Authorization No. 0510388531 dated 10.06.2014.

Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments.

The case stands deferred to 15.12.2015.

Sl. No. 287	
Case No. AR	M/s. Trafigura India Private Limited
Meeting No. 15/81	F. No. 01/81/050/00303/AM15/DES-II
Dated:- 03.11.2015	RA File No. 03/95/040/00265/AM15
Subject:	Modification/Amendment for ratified norms in respect of Advance Authorization No. 0310786269 dated 02.07.2014.

Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.

The case stands deferred to 15.12.2015.

Sl. No. 288	
Case No. AR	M/s. Trafigura India Private Limited
Meeting No. 15/81	F. No. 01/81/050/00410/AM15/DES-II
Dated:- 03.11.2015	RA File No. 03/95/040/00456/AM15
Subject:	Modification/Amendment for ratified norms in respect of Advance Authorization No. 0310788619 dated 02.09.2014.

Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.

The case stands deferred to 15.12.2015.

Sl. No. 289	
Case No. AR	M/s. Maharashtra Seamless Limited
Meeting No. 15/81	F. No. 01/81/050/00462/AM15/DES-II
Dated:- 03.11.2015	RA File No. 05/24/040/00031/AM15
Subject:	Modification/Amendment for ratified norms in respect of Advance Authorization No. 0510390640 dated 21.08.2014.

Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred to 15.12.2015.

Sl. No. 290	
Case No. AR	M/s. L.D.D.N. Impex.
Meeting No. 15/81	F. No. 01/81/050/00579/AM15/DES-II

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Dated:- 03.11.2015	RA File No. 05/23/040/00438/AM15
Subject:	Ratification of norms in respect of Advance Authorization No. 0510392549 dated 22.12.2014.

Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred to 15.12.2015.

Sl. No. 291	
Case No. AR	M/s. Guru Rajendra Metalloys India Private Limited
Meeting No. 15/81	F. No. 01/81/050/00113/AM16/DES-II
Dated:- 03.11.2015	RA File No. 08/24/040/00052/AM16
Subject:	Ratification of norms in respect of Advance Authorization No. 0810135332 dated 21.05.2015.

Decision : NC decided to **ratify** the norms of above AA as per written comments of MSME vide U.O. No. 30(128)/15-ME dated 11.09.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

Sl. No. 292	
Case No. AR	M/s. Zenium Cables Limited
Meeting No. 15/81	F. No. 01/81/050/00066/AM16/DES-II
Dated:- 03.11.2015	RA File No. 03/95/040/00953/AM15
Subject:	Ratification of norms in respect of Advance Authorization No. 0310793900 dated 16.02.2015.

Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred to 15.12.2015.

Sl. No. 293	
Case No. AR	M/s. KEI Industries Limited
Meeting No. 15/81	F. No. 01/81/050/00355/AM15/DES-II
Dated:- 03.11.2015	RA File No. 05/23/040/00182/AM15
Subject:	Modification/Amendment of fixed norms in respect of Advance Authorization No. 0510390647 dated 21.08.2014.

Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred to 15.12.2015.

Sl. No. 294	
Case No. AR	M/s. Kalpataru Power Transmission Limited
Meeting No. 15/81	F. No. 01/81/162/11/AM16/DES-II
Dated:- 03.11.2015	RA File No. KASEZ/100%EOU/II/131/04-05/Vol-I
Subject:	Modification/Amendment of ad-hoc norms fixed in respect of 100% EOU.

Decision : NC observed that the application has been referred to DIPP. NC decided to wait for

SMT. SITI PADMUMA SAHU
Foreign Trade Development Officer
Ministry of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

their comments. The case stands deferred to 15.12.2015.

Sl. No. 295	
Case No. AR	M/s. Eswari Global Metal Industries Private Limited
Meeting No. 15/81	F. No. 01/81/050/00341/AM15/DES-II
Dated:- 03.11.2015	RA File No. 07/24/040/00126/AM15
Subject:	Ratification of norms in respect of Advance Authorization No. 0710105804 dated 17.07.2014.
Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 15.12.2015.	

Sl. No. 296	
Case No. AR	M/s. Arfin India Limited
Meeting No. 15/81	F. No. 01/81/050/00487/AM14/DES-II
Dated:- 03.11.2015	RA File No. 08/24/040/00548/AM14
Subject:	Modification/Amendment of fixed norms in respect of Advance Authorization No. 0810129504 dated 10.03.2014.
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 15.12.2015.	

Sl. No. 297	
Case No. AR	M/s. Arfin India Limited
Meeting No. 15/81	F. No. 01/81/050/00402/AM14/DES-II
Dated:- 03.11.2015	RA File No. 08/24/040/00388/AM14
Subject:	Modification/Amendment of fixed norms in respect of Advance Authorization No. 0810126888 dated 04.12.2013.
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 15.12.2015.	

Date:19.11.2015
Place:New Delhi

Pradyumna Sahu
Foreign Trade Development Officer

PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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3.11.2015

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 03/11/2015 - Case No. 6/9/81 (M/s Maharashtra Seamless Limited)
(Advance Authorization No. 0510313999 dated 10.01.2012)

Advance Authorisation may be ratified as under:

1. Words "of relevant grade and thickness" may be suffixed with the description of import item at Sl. No 1 and its quantity may be allowed as 5250 MT as 1.05 Kgs./Kg. content in the export product taking clue from SION C-2004.

Norms committee may take a view

3/11/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/119/2015-TSW/2 dated 03/11/2015

PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

7
3.11.15

Subject: **Ratification of norms of A.A. No. 0710095951 dated 17.6.2013-comments reg.**
To: nc2.dgft@nic.in
Cc: parveen.s@nic.in

15187

Date: 10/20/15 01:05 PM
From: "SHASHI GUPTA Section Officer, DIT" <shashi.gupta@nic.in>

Radial.pdf (1.0MB)

Dear Sir,

Reference is invited to your e-mail dated 16.10.2015 requesting to furnish the signed copy of the annexure to the comments given in respect of A.A. No. 0710095951 dated 17.6.2013 of M/s. Radiall India Pvt. Ltd. The requisite annexure duly signed is sent herewith.

with regards

shashi gupta
section officer

PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0710095951 dated 17.6.2013 issued in favour of M/s. Radiall India Pvt. Ltd. Bangalore.

Reference DGFT U.O. No. 01/80/50/134/AM15/DES-11/28 dated 22.5.2014 vide which comments of this Department have been sought on the above mentioned application of Radiall India Pvt. Ltd. Bangalore for export of "Fibre Optical Cable Assembly".

2. The FOB value of export is Rs.5,500,000.00 (US$ 101,476.01) and CIF value of Import is Rs 3,376,357.00 (US$ 61,110.50).

3. The application has been examined in the Department of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Department recommends ratification of norms of advance authorization as per Annexure 'A'(enclosed) on net to net basis with accountability clause.

(Asha Nangia)
Director
Tel. No.24301268

Shri Haradhan Das, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(6)/2014-IPHW dated 27.11.2014

प्रद्युम्न साहू PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Annexure'A

S.No	Item	Qty. Requested in DGFT	Qty. Recommended
1	FERRULE ENCLUME LC 2A 2 MM (43074033A) FERRULE (P/O CONNECTOR) FOR MFR	50	29
2	DISQUES ABRASIFS 9 MICRONS (82312040A) POLISHING FILM (FOR MFR)	60	36
3	DISQUES ABRASIFS 0.3 MICRONS (82312050A) POLISHING FILM (FOR MFR	75	50
4	CAP D38 PLUG ALUCAD T25 NCT (86632858A) CAP (P/O CONNECTOR) FOR MFR	8	0
5	S/E PORTE SLEEVE 15 FLOTTANT (87425017A) SLEEVE (P/O CONNECTOR) FOR MFR	230	154
6	S/E PORTE SLEEVE T 23-24 ALU (87425092A) SLEEVE (P/O CONNECTOR) FOR MFR	25	36
7	S/E PORTE SLEEVE T 25-32 FO AF (87425113A) SLEEVE (P/O CONNECTOR) FOR MFR	30	16
8	M 85049/69-15W (43269015A) BACK SHELL (P/O CONNECTOR) FOR MFR	30	16
9	M 85049/69-23W (43269023A) BACK SHELL (P/O CONNECTOR) FOR MFR	230	158
10	M 85049/69-25W (43269025A) BACK SHELL (P/O CONNECTOR) FOR MFR	25	25
11	TRANSITION 1-4(63332407A) BODY (P/O CONNECTOR) FOR MFR	30	16
12	TRANSITION 1-5(63332507A) RARE BODY (P/O CONNECTOR) FOR MFR	25	12
13	CAP D38 PLUG ALUCAD T15 NCT (86632358A) CAP (P/O CONNECTOR) FOR MFR	30	16
14	CAP D38 PLUG ALUCAD T23 NCT (86632758A) CAP (P/O CONNECTOR) FOR MFR	230	158
15	S/E PORTE SLEEVE 15 FLOTTANT (87425017A) SLEEVE (P/O CONNECTOR) FOR MFR	25	25
16	CAP D38 PLUG ALUCAD T25 NCT (86632858A) CAP (P/O CONNECTOR) FOR MFR	22	16
17	FICHE38999#15-06(8744406A)CONNECTOR(L-21 SN - 3) FOR MFR	230	154
18	FICHE#23-24FO CODAGE N(87444150A)VONNECTOR (L-21 SN-3)FOR MFR	25	25
19	38999#25N AL PLUG ALINS(87444179A) CONNECTOR(L-21 SN - 3) FOR MFR	4	4
20	FERRULE ENCLUME (430773093A) FERRULE (P/O CONNECTOR) FOR MFR	242	72
21	ISOLANT(53802730aa)INSULATOR P/OCONNECTOR)FOR MFR	100	0

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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8.11.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Honda Siel Power Products Ltd. for ratification of norm of AA No. 0510359362 dated 10.07.2013

Reference: DGFT ID Note No. 01/81/50/AM16/DES-II/95 Dated 17.08.2015.

Reference above application it is observed that firm has proposed to import mainly components and 1.2 mm coil wire required for the manufacture of portable generator set. The firm has not claimed any wastage on Coil Wire. Taking cue from existing SION C-1949, the proposal may be recommended as under:

Export Product: Portable Generator Set, Model- EU7000is

Import Inputs:

i. Import item at sl. No. 123 & 248 (1.2 mm Coil Wire) may be allowed @ 1 kg./kg content in the export product.
ii. Rest of the import items are components may be allowed on net to net basis as per GN-4 for engineering products.

15789

23.9.15
(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.
DHI UO No. 3(177)/2015/TSW(B)/ dated 23.09.2015. 334

प्रद्युम्न साहू/PRADYUMNA SAHU
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

No. 46011/211/2005-PC.II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

34 3.11.13 37 22/9.15

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 24th August, 2015

OFFICE MEMORANDUM

Sub: Application from M/s. L.M. Wind Power Blades (India) Pvt. Ltd. for the import of raw material against the export of FRP Rotor Blade for issue of advance licence (Licence No. 0710106866 dated 20.10.2014 - reg

The undersigned is directed to refer to DGFT U.O. No. 01/81/050/00473/AM-15/DES-2/020 dated 18.05.2015 forwarded an application for issue of advance licence from M/s. L.M. Wind Power Blades (India) Pvt. Ltd. for the import of raw material against the export of FRP Rotor Blade for issue of advance licence (Licence No. 0710106866 dated 20.10.2014. The application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

Name of Export Item(s)	Qty in Kgs.	Name of import Item(s)	Qty. in kgs.
FRP Rotor Blade	1 kg.	79 items as per Annexure -1-A	

This has approval of the competent authority.

(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Enclosures as above

Shri Pradyuman Das,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Fax: 2306 2225/23061613

प्रद्युम्न साहू/PRADYUMNA SAHU
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ANNEXURE - A

CONSUMPTION DETAILS ITEM APPLIED FOR ADVANCE LICENSE No.'0710106866 Dated 20.10.2014

Sl.No	ITEM CODE	ITEM DESCRIPTION	UOM	Per Blade Qty	Qty for 42 Nos Blades	Import / Indigenious	Item Category
1	000467	COMBI 900 (600/300.±45°) STITCHED 9 CM	KGS	25.32	1,063.44	Indigenious	Raw Material
2	000474	COMBI 900 (600/300.±45°) STITCHED 30 CM	KGS	63.00	2,646.00	Indigenious	Raw Material
3	017535	UNIAXIAL 661 160 CM	KGS	184.99	7,769.58	Import	Raw Material
4	017539	UNIAXIAL 1322 160 CM	KGS	741.32	31,135.44	Import	Raw Material
5	017540	UNIAXIAL 1322 200 CM	KGS	28.26	1,186.92	Import	Raw Material
6	017865	BIAXIAL 450 (±45°) 20CM	KGS	10.46	439.32	Indigenious	Raw Material
7	018174	COMBI 900 (600/300±45°) RED YARNS 125CM	KGS	12.71	533.82	Indigenious	Raw Material
8	018175	COMBI 900 (600/300±45°) RED YARNS 20CM	KGS	9.26	388.92	Indigenious	Raw Material
9	019207	BIAXIAL 450 (±45°) 125CM	KGS	954.46	40,087.32	Indigenious	Raw Material
10	021394	BIAXIAL 806 (±45°) 10CM	KGS	71.30	2,994.60	Indigenious	Raw Material
11	021396	BIAXIAL 806 (±45°) 20CM	KGS	54.32	2,281.44	Indigenious	Raw Material
12	030007	ROVING DIRECT 4000TEX SPUN	KGS	11.58	486.36	Import	Raw Material
13	031407	COMBI 900 (600/300±45°) STITCHED 125CM	KGS	255.88	10,746.96	Indigenious	Raw Material
14	031707	GS TISSUE 10CM	SQMT	25.00	1,050.00	Import	Raw Material
15	032706	CSM 300 POWDER 20CM	KGS	21.54	904.68	Indigenious	Raw Material
16	035049	BIAXIAL 450 (±45°) 80CM	KGS	50.84	2,135.28	Indigenious	Raw Material
17	038792	ROPE GLASS FIBRE TEXTURIZED Ø6MM	MTR	136.00	5,712.00	Import	Raw Material
18	038793	ROPE GLASS FIBRE TEXTURIZED Ø9MM	MTR	38.50	1,617.00	Import	Raw Material
19	038794	ROPE GLASS FIBRE TEXTURIZED Ø12MM	MTR	240.00	10,080.00	Import	Raw Material
20	041450	UNIAXIAL 661 200CM	KGS	231.24	9,712.08	Import	Raw Material
21	085007	COMBI 900 (600/300±45°) STITCHED 15CM	KGS	6.38	267.96	Indigenious	Raw Material
22	085307	BIAXIAL 450 (±45°) 60CM	KGS	100.04	4,201.68	Indigenious	Raw Material
23	087807	COMBI 660 (300/360.50/50) 4 CM	KGS	20.84	875.28	Import	Raw Material
24	088707	CSM 100 POWDER 125CM	KGS	23.40	982.80	Import	Raw Material
25	092507	TRIAX 440 (\26145\260/0\260), 30 CM	KGS	7.35	308.70	Import	Raw Material
26	095207	COMBI 900 (600/300±45°) 20CM	KGS	50.16	2,106.72	Indigenious	Raw Material
27	098207	UNIAXIAL 1322 40 CM	KGS	432.97	18,184.74	Import	Raw Material
28	099907	UNIAXIAL 1322 120CM	KGS	16.96	712.32	Import	Raw Material
29	100107	UNIAXIAL 661 60CM	KGS	73.06	3,068.52	Import	Raw Material
30	100407	UNIAXIAL 1322, 80CM, BIG ROLLS	KGS	2,742.15	115,170.30	Import	Raw Material
31	101507	UNIAXIAL 661 20CM	KGS	81.35	3,416.70	Import	Raw Material
32	104507	TRIAXIAL 590(+/- 45 / 0) NEEDLE PUNCHED 125	KGS	12.68	532.56	Import	Raw Material
33	496501	CSM 300 POWDER 95CM	KGS	46.31	1,945.02	Indigenious	Raw Material
34	002807	ADHESIVE VE TYPE A+ GT60	KGS	632.46	26,563.32	Import	Raw Material
35	005307	PEROXIDE UP CAT AA 25/30KG	KGS	18.57	779.94	Import	Raw Material
36	007107	PEROXIDE VE CAT VV RED 25/30 KG	KGS	15.63	656.46	Import	Raw Material
37	021207	POLYESTER HAND LAY-UP GT80	KGS	166.09	6,975.78	Indigenious	Raw Material
38	029907	POLYESTER VARTM TYPE A GT95	KGS	417.96	17,554.32	Indigenious	Raw Material
39	034456	GELCOAT UP TYPE C SPRAY RAL 9018 (Low Styrene)	KGS	190.00	7,980.00	Import	Raw Material
40	061707	GELCOAT UP TYPE A BRUSH LM 9018	KGS	44.40	1,864.80	Import	Raw Material
41	061807	GELCOAT FILLER UP TYPE A LM 9018	KGS	6.83	286.86	Import	Raw Material
42	089407	PEROXIDE UP CAT FF VR 25/30KG	KGS	49.60	2,083.20	Import	Raw Material
43	094007	POLYESTER VARTM TYPE B GT150	KGS	2,753.00	115,626.00	Indigenious	Raw Material
44	500601	POLYOL BALANCING MATERIAL	KGS	30.00	1,260.00	Import	Raw Material
45	500701	ISOCYANATE BALANCING MATERIAL	KGS	2.40	100.80	Import	Raw Material
46	018560	PVC-FOAM 80KG/M3 20MM	SQMT	8.38	351.96	Import	Raw Material
47	019035	BALSA. GS. UNCOATED.150KG/M3. 6.4-9.5 MM	SQMT	0.80	33.60	Import	Raw Material
48	019044	BALSA GS UNCOATED. 150KG/M3. 12.7-19.1MM	SQMT	0.73	30.66	Import	Raw Material
49	019047	BALSA GS UNCOATED. 150KG/M3. 19.1-25.4MM	SQMT	0.76	31.92	Import	Raw Material
50	019050	BALSA GS UNCOATED 150KG/M3 25.4-31.8MM	SQMT	1.95	81.90	Import	Raw Material
51	019062	BALSA GS. UNCOATED 150KG/M3 38.1-31.8MM	SQMT	1.94	81.48	Import	Raw Material
52	030992	PET-FOAM 100KG/M3 40MM	SQMT	6.98	293.16	Import	Raw Material
53	031931	FOAM CONE M30 TULIP BUSHING	PCS	84.00	3,528.00	Import	Parts
54	033368	BALSA GS UNCOATED 150KG/M3 25.4MM	SQMT	32.50	1,365.00	Import	Raw Material
55	033742	BALSA GS UNCOATED 150 KG/M3 15.9-25.4MM	SQMT	0.75	31.50	Import	Raw Material
56	033743	BALSA GS UNCOATED 150 KG/M3 15.9MM	SQMT	15.12	635.04	Import	Raw Material
57	033764	BALSA GS UNCOATED 150 KG/M3 12.7MM	SQMT	13.08	549.36	Import	Raw Material
58	033766	BALSA GS UNCOATED 150 KG/M3 38.1MM	SQMT	23.93	1,005.06	Import	Raw Material
59	033769	BALSA GS UNCOATED 150 KG/M3 9.5MM	SQMT	5.85	245.70	Import	Raw Material
60	033770	BALSA GS UNCOATED 150 KG/M3 6.4MM	SQMT	26.52	1,113.84	Import	Raw Material
61	034853	FOAM BLOCK 75/45X75X575 CABLE	PCS	1.00	42.00	Import	Parts
62	034854	FOAM BLOCK TOROID LM 47.6 P/P2 ILPS	PCS	1.00	42.00	Import	Parts
63	034856	TIP ANCHOR TOROID ASSY LM 47.6 P/P2 ILPS	PCS	1.00	42.00	Import	Parts
64	036407	PVC-FOAM 80KG/M3 30MM	SQMT	56.33	2,365.86	Import	Raw Material
65	036443	PET-FOAM 100KG/M3 25MM	SQMT	1.00	42.00	Import	Raw Material
66	505201	WEIGHING CHAMBER NET	NOS	2.00	84.00	Import	Parts
67	546501	BUSHING METALLIZED M30 "TULIP"	NOS	84.00	3,528.00	Import	Parts
68	557701	DISTANCE PLUG H=3 MM YELLOW	NOS	114.00	4,788.00	Import	Parts
69	557801	DISTANCE PLUG H=5 MM GREEN	NOS	50.00	2,100.00	Import	Parts
70	557901	DISTANCE PLUG H=7 MM BLUE	NOS	25.00	1,050.00	Import	Parts
71	564301	WEDGE PULT GFRP 26X13.4X950/680 BF LEFT	PCS	2.00	84.00	Import	Parts
72	564401	WEDGE PULT GFRP 53X30.3X950/400 BF	PCS	82.00	3,444.00	Import	Parts

For LM Wind Power Blades (India) Pvt. Ltd.

Mohan Babu N
Associate Manager - Scheduler Operations,
Materials & Resources

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ASHWIN & Co. CHARTERED ACCOUNTANTS, M.No.208534 BANGALORE

	ITEM CODE	ITEM DESCRIPTION	UOM	Per Blade Qty	Qty for 42 Nos. Blades	Import / Indigenious	Item Category
73	564501	WEDGE PULT GFRP 26X13.4X950/680 BF RIGHT	PCS	2.00	84.00	Import	Parts
74	034821	LIGHTNING CONDUCTOR ASSY GAMESA	PCS	1.00	42.00	Indigenious	Parts
75	563201	FLANGE SEGMENT SAF 2205 BCD1800 21 HOLES	PCS	4.00	168.00	Import	Parts
76	092207	PERFORATED FILM W=1450mm	SQMT	349.38	14,673.96	Import	Processing consumable
77	307201	TAPE SEALANT	MTR	856.57	35,975.94	Import	Processing consumable
78	463216	INFUSION MEDIA 4000mm	RM	120.80	20,294.40	Import	Processing consumable
79	501201	INLET GATE FOR OMEGA PROFILE	NOS	46.00	1,932.00	Import	Processing consumable

For LM Wind Power Blades (India) Pvt. Ltd.

Mohan Babu N
Associate Manager - Scheduler Operations,
Materials & Resources

ASHWIN & Co. CHARTERED ACCOUNTANTS BANGALORE

PRADYUMNA SAHU
Foreign Trade Development Officer
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

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3.11.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Shree-Ji Powerlines for ratification of norm of AA No. 0310790375 dated 20.10.2014

Reference: DGFT ID Note No. 01/81/50/494/AM15/DES-II/98 Dated 18.08.2015.

O/o DGFT may refer to firm's reply forwarded under above reference. Reply of the firm has been examined and it is observed that they have not given any justification for wastage claimed and the input quantity requirement for **"Porcelain Insulator Assorted".** From the manufacturing flowchart now provided by the firm it appears that Porcelain Insulators are assembled with metal parts for the manufacture of bushing assembly of Transformer. In view of this and based on available information the proposal may be recommended on content basis as under:

Export Product: Transformer Bushing Assembly.

Import Inputs: Porcelain Insulators Assorted- Net to net basis i.e. 1kg./kg content in the export product.

23.9.15
(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.
DHI UO No. 3(176)/2014/TSW(B)/ dated 23.09.2015. (333)

Director General of Foreign Trade
Udyog Bhawan, New Delhi

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3.11.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Shree-Ji Powerlines for ratification of norm of AA No. 0310790374 dated 20.10.2014

Reference: DGFT ID Note No. 01/81/50/502/AM15/DES-II/226 Dated 28.09.2015.

O/o DGFT may refer to firm's reply dated 25.08.2015 forwarded to this office under above reference. It is observed from the reply that even now the firm has not submitted working out calculation for input quantity requirement in terms of Sl. No. 11 of SDL as requested earlier vide this office UO of even no. dated 15.05.2015. The proposal therefore may not be supported. DES-II may decide in terms of Exim policy.

This issue with the approval of IA (KKT).

27.10.15

(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.
DHI UO No. 3(177)/2014/TSW(B)/ dated 27.10.2015.

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Foreign Trade Development Officer
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

a/s1/162/202/Am-10

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3.11.15

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

DES II

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.3410040884 dated 20.01.2015 issued in favour of M/s. Viketa Electronics Gujrat.

Reference DGFT U.O. No. 01/81/50/AM15/DES-I1/148 dated 27.2.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. Viketa Electronics, Gujrat for export of "Motor Control Centre Octopussy Agitator "

2. The FOB value of export is Rs.24,768,000.00 (US$ 394,394.90) and CIF value of Import is Rs 11,952,966.00 (US$ 187,350.09).

3. The application has been examined in the Department of Information Technology from technical angle. The items proposed for import are essential to assemble the export product. This Department recommends ratification of norms of advance authorization on net to net basis with accountability clause .

(Asha Nangia)
Director

Shri Pradyumna Sahu, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(11)/2015-IPHW dated 9.10.2015

15/81

प्रद्युम्न साहू/Pradyumna Sahu
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विदेश व्यापार महानिदेशालय
O/o Directorate General of Foreign Trade
15 OCT 2015
आर० एण्ड आई०/R. & I.
डायरी सं०/Dy. No.

No. 46011/96/2007 - PC.II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

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3-11-15

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 30th September, 2015

OFFICE MEMORANDUM

Sub: Application from M/s. Regalia Laminates for the import of raw material against the export of Glass Epoxy Laminates for issue of advance licence (Licence No. 0510393668 dated 20.03.2015 - reg

The undersigned is directed to refer to DGFT U.O. No. 01/81/50/00/AM-15/DES-2/13 dated 29.04.2015 forwarded an application for issue of advance licence from M/s. Regalia Laminates for the import of raw material against the export of Glass Epoxy Laminates for issue of advance licence (Licence No. 0510393668 dated 20.03.2015 and the following norms are recommended for the reference licence application:-

Name of Export Item(s)	Qty in Kgs.	Name of import Item(s)	Qty. in kgs.
Glass Epoxy Laminates	1 kg.	Glass fabric GSM 130-250	2.42 sq. Meter (0.634 kg+/-2%)
		Epoxy resin viscous liquid	0.560
		Acetone	0.120
		Kraft paper	0.085

This has approval of the competent authority.

15/81

(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Pradyumman Sahu,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Fax: 2306 2225/23061613

Shri Pradyumman Sahu
Joint Director General
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

Office of the Development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(162)/15-ME

Subject: AA no 0410160382 dated 06.04.15 in respect of M/s Jain Metal Rolling Mills.

Taking cue from C 1195 norms may be fixed as follows:-

- Import may be allowed for 2385 MT inclusive of 6% wastage.

This issues with the approval of Director (ME)

(K.S. Sodhi)
AD (ME)

Shri Pradyuman Sahu, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(162)/15-ME dated 28.10.15

PRADYUMAN SAHU
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

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3.11.15

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norm in terms of Para 4.7 of HBP (Vol-I) for Advance No 3110065478 dated 16.06.2015 of M/s Vikarsh Stamping India Pvt Limited, Pune.

DGFT may refer to their UO No 01/81/50/206/AM-16/DES-2/94 dated 17.08.2015 for ratification of above mentioned Advance Authorization of M/s Vikarsh Stampings India Pvt Limited, Pune.

In view of the above, Ministry of Steel recommends the import of 507.5 MT Cold Rolled Grain Oriented (CRGO) Electrical Steel Coils of relevant grade of prime quality against export of 500 MT CRGO slit Coils subject to the condition that width of imported coils is more than the respective width of export products.

Bhatnagar
(S.K.Bhatnagar)
Deputy Industrial Adviser

15/81

Shri P. Sahu, FTDO, NC-II, DGFT, Udyog Bhawan, New Delhi.
Ministry of Steel U.O.No. 2(10)/2014-TW dated 24.09.2015

Foreign Trade Development Officer
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

54
3.11.15

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norm in terms of Para 4.7 of HBP (Vol-I) for Advance No 3110065484 dated 17.06.2015 of M/s Vikarsh Stamping India Pvt Limited, Pune.

DGFT may refer to their UO No 01/81/50/207/AM-16/DES-2/93 dated 24.08.2015 for ratification of above mentioned Advance Authorization of M/s Vikarsh Stampings India Pvt Limited, Pune.

In view of the above, Ministry of Steel recommends the import of 507.5 MT Cold Rolled Grain Oriented (CRGO) Electrical Steel Coils of relevant grade of prime quality against export of 500 MT CRGO slit Coils subject to the condition that width of imported coils is more than the respective width of export products.

(S.K.Bhatnagar)
Deputy Industrial Adviser

Shri P. Sahu, FTDO, NC-II, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(10)/2014-TW dated 24.09.2015

15/81

Foreign Trade Development Officer
Directorate General of Foreign Trade
Dept. of Commerce
Udyog Bhawan, New Delhi

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3.11.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Toshiba Transmission and Distribution Systems (I) Pvt. Ltd. for ratification of norm of AA No. 0910062214 dated 18.06.2015

Reference above application the firm may be requested to furnish following information:

1. Basic raw material requirement calculation as per Sl. No. 11 of SDL for each export product duly supported by numbered dimensional design drawings containing weight of core and wire.
2. Net weight of each export product.

This issue with the approval of IA(KKT).

5.10.15
(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.
DHI UO No. 3(173)/2015/TSW(B)/ dated 05.10.2015.

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15/84

Foreign Trade Development Officer
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

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3.11.2015

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 03/11/2015 - Case No. 29/9/81 (M/s KEI Industries Ltd.) (Advance Authorization No. 0510394767 dated 01.07.2015)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	1067.1	19	3213.6	37	4020.1	55	1249.9
2	1264.8	20	7450.5	38	3012.2	56	2887.4
3	1543.7	21	747.6	39	142.1	57	1991.8
4	2425.9	22	971.3	40	142.1	58	11741.2
5	2805.8	23	1147	41	23466.1	59	20945.1
6	1554.4	24	615.9	42	24879.2	60	14528.4
7	3105.8	25	291.2	43	3756.5	61	8200.8
8	6665.4	26	418.4	44	2805.9	62	4824.2
9	3584.4	27	539.8	45	504.6	63	3777.1
10	19700.7	28	283.6	46	1170.6	64	708.6
11	283.3	29	359.4	47	1564.3	65	910.4
12	980.8	30	507.1	48	399.1	66	1070.2
13	1360.5	31	149.9	49	582.6	67	2123.8
14	835.6	32	673.9	50	784	68	615.9
15	1335.6	33	1235.6	51	362.9	69	870.1
16	1943.7	34	2406.3	52	504.6	70	380.3
17	3252.1	35	2879.7	53	442.6	71	754.1
18	4950.2	36	875.4	54	504.6	72	1254.9

2. Words " Lead Sheathed" may be suffixed with the description of export items at Sl. No. 1 to 10, 36 to 38, 41 & 59.

3. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:

a) For Export products mentioned at Sl. No. 1 to 4, 36 to 40, as 1.01 Kgs./kg content in the Export products.
b) For Export products mentioned at Sl. No. 5, 13, 14, 21,25, 48, 50, 64, as per Engineering Table 4.
c) For Export products mentioned at Sl. No. 6 to 9, 11, 12, 19, 24, 28 to 35, 42 to 45, 51 to 55, 57, 59, 63, 68 to 72 as per Engineering Table 5.
d) For Export products mentioned at Sl. No. 10, 15, 16, 20, 22 & 23 as 8875.8 Kgs./Km, 462.3 Kgs./Km, 739.6 Kgs./Km, 5824.7 Kgs./Km, 184.9 Kgs./Km & 277.6 Kgs./Km, respectively , taking clue from Engineering Table 5.

Foreign Trade Development Officer
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

e) For Export products mentioned at Sl. No. 26, 27, 41, 56, 58, 60 as 184.9 Kgs./Km, 277.6 Kgs./Km, 11094.7 Kgs./Km, 2588.4 Kgs./Km, 5824.7 Kgs./Km & 8875.8 Kgs./Km, respectively , taking clue from Engineering Table 5.
f) For Export products mentioned at Sl. No. 46, 47 & 49 as 462.3 Kgs./Km, 548.2 Kgs./Km & 184.9 Kgs./Km, respectively , taking clue from Engineering Table 4.
g) For Export products mentioned at Sl. No. 61, 62 , 65, 66 & 67 as 4530 Kgs./Km, 2588.7 Kgs./Km, 184.9 Kgs./Km, 277.6 Kgs./Km & 739.6 Kgs./Km, respectively , taking clue from Engineering Table 5.

3. Quantities of import item at Sl. No 2 viz. XLPE Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 10, 13 to 20, 41 to 43 & 57 to 59.
4. Quantities of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 12, 15 to 40, 43 to 56 & 59 to 72.
5. Description of import item at Sl. No. 4 may be amended as "Relevant Plasticizer Compound" and its quantity may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 12, 15 to 40, 43 to 56 & 59 to 72.
6. Quantity of import item at Sl. No. 5 i.e. Galvanised Steel Wire/G.I. Wire may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 1 to 5, 13 to 18, 21 to 24, 36 to 38, 59 to 69 as claimed by the firm.

7. Quantities of import item at Sl. No 6 viz. Refined Lead may be allowed as 1.01 kgs./kg content in the Export products at Sl. No. 1 to 10, 36 to 38, 41 & 59.

8. Quantities of import item at Sl. No. 7 viz. Relevant Nylon Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 41, 57 & 58.
9. Quantity of import item at Sl. No. 8 i.e. HDPE may be allowed as 1.05 kgs./kg content in the Export products at Sl. No. 41,42, 57 & 58 .
10. Quantity of import item at Sl. No.9 i.e. Semi Conducting Tape/Water Blocking Tape(Cable grade) may be allowed as 1.02 kgs./kg content in the Export products at Sl. No. 41 & 42 .
11. Quantity of import item at Sl. No. 10 i.e. Wooden Drum may be allowed as per packing policy.

Norms committee may take a view

31/11/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/119/2015-TSW/59 dated 03 /11/2015

Foreign Trade Development Officer
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

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3.11.2015

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 03/11/2015 - Case No. 30/9/81 (M/s KEI Industries Ltd.) (Advance Authorization No. 0510394766 dated 01.07.2015)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	1356.6	13	1668.9	25	1917.6	37	19900.9
2	1523.6	14	2251.4	26	13628.1	38	4189.3
3	2179.5	15	2872.5	27	435.4	39	4319.8
4	260	16	3850.1	28	655.4	40	421.2
5	677.5	17	4728.2	29	421.5	41	1072.9
6	640.7	18	5839.5	30	922	42	761.5
7	1012	19	7091.1	31	1548.8	43	500.5
8	6880	20	13801.3	32	2376.5	44	1563.5
9	367.6	21	5882.5	33	421.2	45	916.3
10	540.8	22	3594.1	34	477	46	511
11	708.5	23	6178.5	35	1621.5	47	577.6
12	1313.6	24	1160.1	36	6857.4	48	10131.2

2. Words " Lead Sheathed" may be suffixed with the description of export items at Sl. No. 1 to 3, 7, 8, 22, 31 & 32.

3. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:

a) For Export products mentioned at Sl. No. 1 to 6 , 9 to 20,26, 33 to 39, 43 to 47 as per Engineering Table 5.
b) For Export products mentioned at Sl. No. 7, 8, 21, 23 , 29 to 32, as 1.01 Kgs./kg content in the Export products.
c) For Export products mentioned at Sl. No. 22, 27, 28, 40 to 42 as per Engineering Table 4
d) For Export product mentioned at Sl. No. 48 as applied for i.e. 6841.75 Kgs./Km taking clue from Engineering Table 5

3. Quantities of import item at Sl. No 2 viz. XLPE Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 3, 7, 8, 20 to 26 & 29 to 48.
4. Quantities of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 5, 7, 8, 20 to 28 & 33 to 48.
5. Description of import item at Sl. No. 4 may be amended as "Relevant Plasticizer Compound" and its quantity may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 5, 7, 8, 20 to 28 & 33 to 48.

Foreign Trade Development Officer
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

6. Quantities of import item at Sl. No 5 viz. Refined Lead may be allowed as 1.01 kgs./kg content in the Export products at Sl. No. 1 to 3, 7, 8, 22, 31 & 32.

7. Quantities of import item at Sl. No 6 viz. Aluminium Wire Rod(Electrolytic grade) may be allowed as under:
   a) For Export product mentioned at Sl. No. 23 as 1771 Kgs./Km taking clue from Engineering Table 5.
   b) For Export products mentioned at Sl. No. 24 & 25 as per Engineering Table 5.
   c) For Export products mentioned at Sl. No. 38 & 39 as 1.01 Kgs./kg content in the Export products.
8. Quantities of import item at Sl. No. 7 viz. LSZH may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 9 to 19 & 29 to 32.
9. Quantity of import item at Sl. No. 8 i.e. EPR/Synthetic Rubber may be allowed as 1.05 Kgs/kg content in the Export products at Sl. No. 9 to 19.
10. Quantity of import item at S.No. 9 i.e. Wooden Drum may be allowed as per packing policy.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/119/2015-TSW/60 dated 03 /11/2015

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3-11-15

Subject: **Re: Ratification of Norms of Advance Authorisation No. 0410160774 dated 08.07.2015 issued under Para 4.7 of HBP, Vol. I.**
Pradyumna Sahu <nc2.dgft@nic.in>,
"sockaindofab@yahoo.com" <sockaindofab@yahoo.com>,
Devi Raji <daarae_trichy@yahoo.co.in>

Date: 10/17/15 06:13 PM
From: devi raji <daarae_trichy@yahoo.co.in>
Reply-To: devi raji <daarae_trichy@yahoo.co.in>

15/81

DR Associates

Dear Sir / Madam,

We are in receipt of your communication requesting us to forward information / details for the Import / Export with regards items specified by tick marking in the annexed message.

In this context, we would like to bring to your Kind information the following:

We have received a Firm Export Order from M/s Woh Hup International Pte Ltd, Singapore for meeting their Fabricated Steel Work Requirement for their Shangri La Hotel Construction Project at Sri Lanka.

We are provided with the Basic Engineering Drawings along with our Export Order and we need to do the Detailed manufacturing drawings and get the approval from the Clients Consultants and arrange for the procurement / manufacture and Export to Sri Lanka

We are in the process to prepare the Fabrication drawings and the same have been submitted to our Customer / to the appointed consultants and we await for their approval to process the manufacture meeting the approved Drawing requirement.

Based on the provided Basic Engineering drawings we have estimated the specified Steel Input material requirement and taking action for the procurement of the required inputs by Import and from indigenous suppliers wherever we could use indigenous Inputs.

We are requested to furnish datas under the specified Serial Nos relating to

3. Details for the Export Product
4. Weight of each Export product
5. Weight of Import / Indiginous Input for each of the Export Product
6. Raw Material Work Sheet

As it is a total Steel Truss Work supply in Knocked down Condition Order for their further site Installation contract work, We can provide the requested Datas in the course of export as we can provide the Datas only after freezing the drawings and execute the Export and provide as built drawing for all the export items.

In the above circumstances we are not in a position to furnish the requested datas at this stage.

We are planning to complete the Export order before the end of March 2016 subject to getting the drawing approval, etc.,

We may be provided with time for providing the requested Datas in the month of April - June / 2016.

Y.L.Chockalingam
Partner
D R Associates

From: Pradyumna Sahu <nc2.dgft@nic.in>
To: sockaindofab@yahoo.com; daarae_trichy@yahoo.co.in
Sent: Friday, 11 September 2015 10:51 AM
Subject: Ratification of Norms of Advance Authorisation No. 0410160774 dated 08.07.2015 issued under Para 4.7 of HBP, Vol. I.

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TIME BOUND
STANDARD DEFICIENCY FORMAT

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.II SECTION, ROOM NO. 404, 4TH FLOOR, UDYOG BHAWAN
NEW DELHI-110011 WEBSITE: dgft.gov.in

F.No. 01/81/050/00203/AM16

To

M/s. DR ASSOCIATES
Email address: sockaindofab@yahoo.com, daarae_trichy@yahoo.co.in

Subject: Ratification of Norms of Advance Authorisation No. 0410160774 dated 08.07.2015 issued under Para 4.7 of HBP, Vol. I.
Meeting No. 09/81 Dated: 11.08.2015.

Sir,

Please refer to the above mentioned advance authorization, forwarded by the RLA under their file No. 04/24/040/00050/AM16 to this office for ratification of norms. The matter has been considered by Norms Committee-II. It is requested to furnish information/ details only in respect of the point which has been tick marked below:

Export Items:

	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
√	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.

PRADYUMNA SAHU
Duty Officer (Norms Cell)
Foreign Trade Development Officer
Duty Officer (Norms Cell)
Directorate General of Foreign Trade
Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

64
3.11.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 03/11/2015- Case No. 4/9/81 (M/s Electrolead Pune Pvt. Limited) (Advance Authorization No. 3110065546 dated 21.07.2015)

Advance Authorisation may be ratified as under:

Quantity of import item may be allowed as applied for i.e. 202 MT as 1.01 kgs./Kg. content in the export item after taking clue from SION C-1.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/119/2015-TSW/64 dated 03/11/2015

Foreign Trade Development Officer
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

OL 266
3.11.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Crompton Greaves Ltd. for ratification of norms of AA No. 0310746162 dated 21.08.2013

Reference: DGFT ID Note No.01/81/50/262/AM14/DES-II/81 Dt. 04.08.2015

O/o DGFT may refer to firm's request dated 13.07.2015 forwarded to this office under above reference. It is observed that incomplete information already examined has been enclosed with the request. The firm may therefore again be requested to furnish complete information as requested earlier vide this office UO of even no. dated 30.01.2015 (copy enclosed).

This issue with the approval of IA (KKT).

9.9.15

(Gajraj Singh)
Sr. Development Officer

Enclosure: As above

FTDO, DES-II, DGFT.
DHI UO No. 3(78)/2013/TSW(B)/ dated 09.09.2015.

Foreign Trade Development Officer
Directorate General of Foreign Trade
Dept. of Commerce
Udyog Bhawan, New Delhi

TSW(B) Section

Subject : Representation of M/s Crompton Greaves Ltd. for ratification of norm of AA No. 0310746162 dated 21.08.2013.

Reference: DGFT ID Note No.01/81/50/262/AM 14/DES II/201 dated 29.12.2014

O/o DGFT may kindly refer to firm's representation dated 31.10.2014 on the subject mentioned above. It is observed that calculation given by the firm for basic raw material has not been supported by dimensional drawings. Firm has also not given end use of import items from Sl. No. 20 – 24 in the manufacturing process. In view of the above the firm may be requested to furnish following information:

1. Woking out calculation for import item no. 1 to 4 duly supported by dimensional drawing as per Sl. No. 11 of SDL.
2. End use of import items from Sl. No. 20 to 24 in the manufacturing process.

This issue with the approval of IA (KKT).

30.1.15

(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.
DHI UO No. 3(78)/2013/TSW(B)/ dated 30.01.2015.

Foreign Trade Development Officer
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

OL 267
3.11.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Request of M/s Areva T & D India Ltd. for modification of norm of AA No. 0210138613 dated 01.03.2010

Reference: DGFT ID Note No. 01/81/50/470/AM10/DES-II/116 Dated 18.09.2015.

O/o DGFT may refer to firm's request dated 24.09.2014 in respect of subject authorization. In this connection the undersigned is directed to convey that the applicant may be advised to approach RLA with a copy of import invoice related to BOE, to sort out their issue there.

This issue with the approval of IA(KKT).

9.10.15

(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.
DHI UO No. 3(49)/2010/TSW(B)/ dated 08.10.2015.

Foreign Trade Development Officer
Directorate General of Foreign Trade
Dept. of Commerce
Udyog Bhawan, New Delhi

02-269
3.11.15

Ministry of Steel
Government of India
Technical Wing

Subject: Ratification of norm in respect of Advance Authorization No. 0610022807 dated 12.07.2011 of Mercury Industries Limited, Kanpur.

DGFT may to their ID Note No. 01/81/050/202/AM012/42 dated 18.09.2015 on the subject mentioned above. In this connection, it is informed that the request of the applicant has been once again examined and reiterate with the earlier decision, informed to DGFT vide UO Note of even No dated 19.08..2013.

(S.K.Bhatnagar)
Dy Industrial Adviser

Shri P.Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(3)/2012-TW dated 29.09.2015

PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
निदेशालय महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

OL-270
3.11.2015

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 03/11/2015 - Case No. A/R-270 (M/s Mayfair International) (Advance Authorization No. 0310675713 dated 10.01.2012)

Firm may be asked to submit the following information:

1. Quantities of export and import items in Advance Authorisation in Nos. also in addition to their weights.

Norms committee may take a view

3/11/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/119/2015-TSW/270-A/R dated 03 /11/2015

Foreign Trade Development Officer
Directorate General of Foreign Trade
Dept. of Commerce
Udyog Bhawan, New Delhi

02-273
3.11.2015

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 03/11/2015 - Case No. A/R-273 (M/s Rexnord Electronics & Controls Limited) (Advance Authorization No. 0310683035 dated 22.02.2012)

Firm may be asked to submit the following information:

1. Wattage of Shaded Pole Motors with quantities thereof in Nos.
2. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format, for each size of Shaded Pole Motor.
3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 1, 5, 10 & 11 for each size of Shaded Pole Motor.

3/11/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/119/2013-TSW/273-A/R dated 03 /11/2015

SHRI TIRVPRADYUMNA BAHU
Foreign Trade Development Officer
Directorate General of Foreign Trade
Dept. of Commerce
Udyog Bhawan, New Delhi

02-275
3.11.2015

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 03/11/2015 - Case No. A/R-275 (M/s Sunder Impex Pvt Limited)
(Advance Authorization No. 0510318983 dated 28.02.2012)

Advance Authorisation may be ratified as under:

1. Words "containing 67740. 3 Kgs. of Stainless Steel" may be suffixed with the description of export product.
2. Words "of relevant grade & thickness" may be suffixed with the description of import items at Sl. No. 1 to 4 and total quantity of import items put together may be allowed as 74.514 MT as 1.10 Kgs./Kg. content in the export products.

Norms committee may take a view

3/11/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/119/2015-TSW/ 275-A/R dated 03 /11/2015

PRAHYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
निदेशक महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

02-276
3.11.2015

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 03/11/2015 - Case No. A/R- 276 (M/s Bilcare Limited) (Advance Authorization No. 3110062954 dated 07.03.2014)

No reply has been received from the firm and they may be asked to submit the following details:

1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format.
2. Thickness of aluminium foil & lamination in export product.
3. Detailed calculations for the quantity of import item.

Norms committee may take a view

3/11/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/119/2015-TSW/ 276-A/R dated 03 /11/2015

SHYAMADYUTIMA SAHU
Foreign Trade Development Officer
Directorate General of Foreign Trade
Dept. of Commerce
Udyog Bhawan, New Delhi

OL-278
3.11.2015

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 03/11/2015- Case No. A/R-278 (M/s Apar Industries Limited) (Advance Authorization No. 0310751570 dated 27.09.2013)

Keeping in view that export items at Sl. No. 1 to 4 were manufactured and exported only upto Inner Sheath stage only and same has also been mentioned in the description of the export items, norms may be modified as under:

1. Net Weights of export products from Sl. No 1 to 15 may be modified as under:

Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	38484	7	3134	13	2405
2	74444	8	2368	14	9219
3	34046	9	70469	15	507
4	52740	10	1950		
5	31210	11	1325		
6	14705	12	1246		

2. Quantity of import item at Sl. No 1 viz. CC Copper Rod(8 mm dia)(E.C. Grade) may be reduced as 269718 Kgs. as 1.01 Kgs./Kg. content in export products at Sl. No. 1 to 15, taking clue from Engineering Tables No. 4 & 5.

Norms committee may take a view

3/11/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/119/2015-TSW/278-A/R dated 03 /11/2015

Director (Dev.) Deputy Director General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

OL-279
8.11.2015

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 03/11/2015- Case No. A/R-279 (M/s Apar Industries Limited) (Advance Authorization No. 0310752767 dated 08.10.2013)

Keeping in view that export items at Sl. No. 1 to 4 were manufactured and exported only upto Inner Sheath stage only and same has also been mentioned in the description of the export items, norms may be modified as under:

1. Net Weights of export products from Sl. No 1 to 7 may be modified as under:

Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	42329	4	58300	7	62118
2	81888	5	270450		
3	37450	6	76380		

2. Quantity of import item at Sl. No 1 viz. CC Copper Rod(8 mm dia)(E.C. Grade) may be reduced as 464690 Kgs. as 1.01 Kgs./Kg. content in export products at Sl. No. 1 to 7, taking clue from Engineering Table No. 5.

Norms committee may take a view

31/11/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/119/2015-TSW/279-A/R dated 03 /11/2015

Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

OL-280
3.11.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Leitwing Shriram Manufacturing Ltd. for ratification of norm of AA No. 0410147962 dated 15.07.2013

Reference: DGFT ID Note No. 01/81/50/224/AM14/DES-II/118 Dated 18.09.2015.

The undersigned is directed to refer to firm's reply dated 30.08.2014 and to call for KW rating of export product as the same has not been indicated in the reply.

This issue with the approval of IA (KKT).

19.X.15

(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.
DHI UO No. 3(77)/2013/TSW(B)/ dated 19.10.2015.

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OL-281
3.11.2015

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 03/11/2015 - Case No. 281-A/R (M/s KEI Industries Ltd.) (Advance Authorization No. 0510391610 dated 16.10.2014)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	5167.7	25	568.7	49	412.7	73	409.9
2	6170.5	26	821.9	50	706.6	74	744.8
3	7296	27	1059.4	51	87.8	75	175.7
4	10008.4	28	1527.2	52	116.7	76	185.8
5	11776.2	29	1945.2	53	153.4	77	90.3
6	15973	30	3177.7	54	223.1	78	318.2
7	381.1	31	21784.3	55	551.9	79	660.9
8	381.1	32	2205.6	56	706.6	80	622.3
9	453.2	33	9511.8	57	116.7	81	729.8
10	2545	34	11769.7	58	153.4	82	1874
11	3095	35	14094.8	59	243.6	83	350.9
12	3498.8	36	35	60	223	84	1038.6
13	3498.8	37	36.3	61	308.7	85	1209.3
14	4611.7	38	72.3	62	356.3	86	317.5
15	2781.6	39	118.7	63	454.1	87	444.5
16	1984.5	40	179.5	64	511.4	88	699.9
17	2453.2	41	276.9	65	706.6	89	750.2
18	3224.6	42	730.8	66	274.5	90	977.8
19	22.1	43	1895.1	67	108.3	91	1653.8
20	34.2	44	2196.7	68	75.5	92	3679.2
21	50.1	45	87.8	69	146.9	93	10500.8
22	70.6	46	116.7	70	175.7	94	8108.5
23	118.5	47	223	71	185.9		
24	179.2	48	402.4	72	406.1		

2. Words " Lead Sheathed" may be suffixed with the description of export items at Sl. No. 10 to 15.
3. Words "Voltage rating 6/10 KV" may be suffixed with the description of export products at Sl. No.1, 2 & 3.
4. Words "Voltage rating 18/30 KV" may be suffixed with the description of export products at Sl. No.4, 5 & 6.
5. Words "Voltage rating 300/500 V" may be suffixed with the description of export products at Sl. No. 7, 8, 10 to 14, 45 to 50, 59 to 77.

Director
Ministry of Commerce
Udyog Bhawan, New Delhi

6. Words "Voltage rating 600/1000 V" may be suffixed with the description of export products at Sl. No. 9 , 15, 25 to 35 & 94.
7. Words "Voltage rating 0.6/1.0(1.2) KV" may be suffixed with the description of export products at Sl. No. 16 to 18.
8. Words "Voltage rating 450/750 V" may be suffixed with the description of export products at Sl. No. 19 to 24, 36 to 43, 51 to 58.
9. Words "Voltage rating 600 V" may be suffixed with the description of export products at Sl. No. 78 to 91.
10. Words "Voltage rating 12.7/22 KV" may be suffixed with the description of export products at Sl. No.92 & 93.

11. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:

a) For Export products mentioned at Sl. No. 1 to 6, 16 to 30, 32 to 44 as per Engineering Table 5.
b) For Export products mentioned at Sl. No. 7 to 15, 45, 51, 66 to 85, 92 & 93 as 1.01 Kgs./kg content in the Export products.
c) For Export product mentioned at Sl. No. 31 as 8875.8 Kgs./Km taking clue from Engineering Table 5
d) For Export products mentioned at Sl. No. 46 to 50, 52 to 65 & 86 to 91 as per Engineering Table 4

12. Quantities of import item at Sl. No 2 viz. XLPE Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 18, 25 to 35 & 92 to 94.
13. Quantities of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 43 & 45 to 94.
14. Description of import item at Sl. No. 4 may be amended as "Relevant Plasticizer Compound" and its quantity may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 43 & 45 to 94.
15. Quantities of import item at Sl. No. 5 i.e. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 43 & 45 to 94.
16. Quantities of import item at Sl. No 6 viz. Aluminium Wire Rod(Electrolytic grade) may be allowed as under:
    a) For Export products mentioned at Sl. No. 92 & 93 as per Engineering Table 5.
    b) For Export product mentioned at Sl. No. 94 as 2646.8 Kgs./Km taking clue from Engineering Table 5.
17. Quantities of import item at Sl. No 7 viz. Refined Lead may be allowed as 1.01 kgs./kg content in the Export products at Sl. No. 10 to 15.

Norms committee may take a view

3/11/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/119/2015-TSW/281-A/R dated 03 /11/2015

Director General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

01-282
3.11.2015

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 03/11/2015 - Case No. 282-A/R (M/s KEI Industries Ltd.) (Advance Authorization No. 0510391365 dated 26.09.2014)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	737.6	35	1145.8	69	2189	103	375.1
2	536.3	36	1441.2	70	6172.5	104	375.1
3	536.3	37	1962.8	71	316.9	105	375.1
4	621	38	3507.2	72	680.7	106	375.1
5	1252.3	39	4660.3	73	1337.5	107	421.9
6	2766.2	40	5923	74	1844.8	108	421.9
7	3197.5	41	225.1	75	379.1	109	421.9
8	3867.6	42	268	76	837.4	110	421.9
9	2074	43	354.1	77	1499.2	111	418.7
10	2529.3	44	483.2	78	73.9	112	418.7
11	3982.2	45	549.5	79	300.3	113	418.7
12	3982.2	46	125.3	80	401	114	919
13	4570.2	47	174.9	81	768.9	115	3567.9
14	2074	48	244.7	82	1379.2	116	1129.1
15	3216.7	49	378.2	83	1160.6	117	1664.1
16	462.6	50	487.2	84	1270.4	118	4142.4
17	462.6	51	631.8	85	2281.8	119	4142.4
18	1528.3	52	880.5	86	1809	120	2606.4
19	1150.5	53	1189.5	87	2165.7	121	2606.4
20	452.7	54	1531.2	88	3011.1	122	4125.3
21	232.9	55	2015.7	89	3635.1	123	4125.3
22	301.7	56	575.6	90	4782.9	124	314.9
23	386.6	57	2983.6	91	13744.6	125	314.9
24	551.9	58	2081.8	92	5776.5	126	314.9
25	785.6	59	1443.8	93	2614.2	127	314.9
26	363.5	60	1766.3	94	161.2	128	363.1
27	471.1	61	211.4	95	211	129	363.1
28	681.9	62	363.8	96	209.3	130	367.1
29	981.4	63	362.3	97	486.2	131	566.6
30	999.5	64	421.3	98	1319.8	132	5949.3
31	1312	65	501.3	99	3175.5	133	768.9
32	1729.1	66	916.2	100	3096.9		

33	4210.9	67	1188.5	101	3096.9		
34	6038.2	68	1611.5	102	4730.8		

2. Words " Lead Sheathed" may be suffixed with the description of export items at Sl. No. 5 to 15, 19, 83 to 93, 99 to 102 & 114 to 123.
3. Words "Voltage rating 500 V" may be suffixed with the description of export products at Sl. No.1 to 5, 9 to 19, 71 to 77, 99 to 130.
4. Words "Voltage rating 600/1000V" may be suffixed with the description of export products at Sl. No. 6 to 8, 20 to 54, 61 to 70, 83 to 96.
5. Words "Voltage rating 450/750 V" may be suffixed with the description of export products at Sl. No. 55, 78 to 82, 97 & 98.
6. Words "Voltage rating 300/500 V" may be suffixed with the description of export products at Sl. No. 56 to 60.
7. Words "Voltage rating 650/1100 V" may be suffixed with the description of export products at Sl. No. 131 to 133.

8. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:

a) For Export products mentioned at Sl. No. 1 to 19, 56 to 60, 71 to 77, 99 to 110, 121 to 129 & 131 as 1 .01 Kgs./kg content in the Export products.
b) For Export products mentioned at Sl. No. 20 to 42, 46 to 55, 61,64 to 69, 78 to 85, 88 to 98 , 130, 132 & 133 as per Engineering Table 5.
c) For Export products mentioned at Sl. No. 43 to 45, 62, 63 , 87 ,111 to 120 as per Engineering Table 4.
d) For Export product mentioned at Sl. No. 70 as 3513.3 Kgs./Km taking clue from Engineering Table 5.
e) For Export product mentioned at Sl. No. 86 as 184.9 Kgs./Km taking clue from Engineering Table 4.

9. Quantities of import item at Sl. No 2 viz. XLPE Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1, 5 to 15, 18 to 45, 56 to 77, 83 to 96 & 99 to 132.
10. Quantities of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 55, 63 to 98 & 131 to 133.
11. Description of import item at Sl. No. 4 may be amended as "Relevant Plasticizer Compound" and its quantity may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 55, 63 to 98 & 131 to 133.
12. Quantities of import item at Sl. No. 5 i.e. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 55, 63 to 98 & 131 to 133.
13. Quantity of import item at Sl. No. 6 i.e. Galvanised Steel Wire/G.I. Wire may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 2 to 20, 56 to 60, 63 to 77 , 83 to 93, & 99 to 132 as claimed by the firm.
14. Quantities of import item at Sl. No. 7 viz. Glass Mica Tape may be allowed as 1.02 Kgs./kg content in the export products at Sl. No. 2 to 4, 18 to 20, 56 to 59, 99 to 119, 122 & 123.

15. Quantities of import item at Sl. No 8 viz. Refined Lead may be allowed as 1.01 kgs./kg content in the Export products at Sl. No. 5 to 15, 19, 83 to 93, 99 to 102 & 114 to 123.
16. Quantities of import item at Sl. No. 9 viz. LSZH may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 56 to 62 & 99 to 130.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/119/2015-TSW/282-A/R dated 03 /11/2015

PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

OL 283
3-11-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Request of M/s Leitwind Shriram Manufacturing Ltd. for modification of norm of AA No. 0410137896 dated 05.07.2012

Reference: DGFT ID Note No. 01/81/50/201/AM13/DES-II/119 Dated 18.09.2015.

O/o DGFT may refer to firm's representation dated 30.05.2015 in respect of subject of subject authorization. It is observed that subject authorization was recommended on repeat basis based on similar authorization no. 0410128367. The firm may therefore be advised to get amended AA No. 0410128367 based on supporting documents and justification for higher number of Permanent Magnet per unit of Rotor Pole.

This issue with the approval of IA(KKT).

16-X-15
(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.
DHI UO No. 3(126)/2012/TSW(B)/ dated 16.10.2015.

(357)

Foreign Trade Development Officer
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

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02-291
3.11.15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(128)/15-ME

Subject: AA No 810135332 dated 21.05.15 in respect of M/s Guru Rajendra Metalloys Pvt Ltd.

Taking cue from C-3, norms may be fixed as follows:-

- Import may be allowed for 257.5 MT inclusive of 3% wastage.
  This issues with the approval of Director (ME)

Sodhi
11/9

(K.S. Sodhi)
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(128)/15-ME dated 11.09.15

Shri P. Sahu
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry/Dept. of Commerce
Udyog Bhawan, New Delhi